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सोचा, इसका भी सुना देखा काहे हम डिवेल्य-एशन के चक्कर में परेशान हैं ग्रीर इसी डिवेल्यएशन के चवकर में पड़ने वाले सारे राष्ट्र को डिवेल्य करके जो इस समय रुपये का अवमृत्यन हुआ, वह राष्ट्रीय मृत्य का ग्रवम्ल्यन कर रहा है राष्ट्रीय जीवन के मूल्य का अवमूल्यन, राष्ट्रीय जनता का अवमृत्यन ।

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इसके बाद मैं ग्रदब के साथ कहंगा कि यह बहाना न बनाया जाय इसी कांग्रेस सरकार के, ने इसी धान मंत्री श्रोमती इंदिरा नेहरू गांधी ने मूल्य का श्रवमूल्यन किया है। उस समय वायदा किया कि दाम नहीं बढ़ेगा। जब दाम बढ़ रहा है तो हमसे कहा जाता है कि मूल्य के अवम्ल्यन से दाम बढ़ रहा है तो बढ़ेगा। यह कथनी श्रीर करनी का मेल नहीं है, यह बृद्धि ग्रीर ग्राचरण का समन्वय नहीं है। मैं फिर उसी वाक्या को दोहरा देना चाहता हं कि जो भ्राचरण बुद्धि के ग्रन्कल न हो वह ग्राचरण भ्रष्ट है ग्रीर जो बृद्धि ग्राचरण के ग्रनुरूप न हो वह बृद्धि छलना है। तो पंत जी न तो भार ग्राचरण के चक्कर में परेशान हैं और न बृद्धि को छलना के रूप में छलने देने में । यह हमारा उनसे नित्रेदन हैं कि इसके बाद जब दूसरा विध्यक ग्राए तो जो ग्रांक है हैं उस मौके पर रखे जायें। वह तो दुसरा बिल ग्राने ही वाला है, इसलिये इस मौके पर बस यही कहना चाहंगा ।

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) The question is:

"That the Bill be returned." The motion was adopted.

THE FINANCE BILL, 1967

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT); Sir, I beg to move:

"That the Bill to continue for the financial year 1967-68 the existing

of income-tax with certain modifications and the existing rates of annuity deposits and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year, as passed by the Lok Sabha. be taken into consideration."

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This short Bill merely seeks to continue the existing tax structure for the financial year 1967-6u, subject to certain modifications in relation to income-tax and also to continue the existing rates of annuity deposits required to be made under the Income-tax Act. I do not, therefore, propose to take the time of the House in discussing the details of the tax rates and annuity deposits. I would only refer to the two main features of the Bill.

The first of these features relates to the tax rebates granted under the annual Finance Acts, as part of the schemes for providing special incentives for promotion of exports which were in operation prior to the devaluation of the rupee. These rebates which are available to assessees other than foreign companies, comprise, firstly, a rebate of 10 per cent of the tax attributable to the export profits and secondly, in the case of manufacturers of special commodities, an additional rebate of tax, calculated at the average rate of tax, on 2 per cent of the sale proceeds of the articles manufactured and exported by them or sold by them to an exporter in India. With the devaluation of the rupee in June last, the justification for continuing these special incentives ha3 ceased to exist. At the time of the devaluation of the rupee, Government had announced the discontinuance of the various export promotion schemes and incentives in force prior to the date of devaluation. In conformity with this policy, the Bill seeks to provide for the continuance of the tax rebates in relation to exports

with reference to exports or sales to exporters made before the date of devaluation and not with reference o exports or sales made thereafter.

The other feature relates to the provision in the Finance Act of 1 for the levy of an additional incot tax on domestic companies of certa i categories with reference to their d tributions of equity dividends in excess of 10 per cent of the paid-up equity capital. This tax is leviable on domestic companies other than those which are required compulsori-ly to distribute dividends up to '< statutory percentage of their distributable income. The provisions in the Bill for the levy of this tax are, in substance, the same as in the Finance Act of 1966. Thus, under the Finance Act of 1966, as also under the Bill, the additional tax is to be calculated at the rate of 7 per cent on the company's total income to the ex tent of the relevant amount of distributions of dividends by amount of distributions it. The relevant dividends comprise, in both cases, firstly, the amount of equity dividend.': distributed by the company in the preceding year on which the tax at 7i per cent was chargeable but could . not be charged due to insufficiency of the total income with reference to which the liability to this tax is measured, and, secondly, the amount of equity dividends distributed during the relevant accounting year in excess of 10 per cent of the company's paid-up capital.

I would take this opportunity to refer to the statement made in this House on November 21, 1966, on behalf of the then Finance Minister, announcing certain measures for providing income-tax relief to industry in consequence of devaluation of the rupee. The main relief announced by him was that where capital plant and machinery was imported by industry from abroad before the date of devaluation on deferred payment terms or against foreign loans, the cost of suph assets would be allowed to be written-up by the amount of the additional rupee liability incurred by industry in paying the instalments of the cost or the foreign loans, and depreciation, but not development rebate, would be allowed with reference to the cost so written-up. He had further stated that to implement this and other ancillary measures announced by him, Government would be sponsoring the necessary amendments to the Income-tax Act at the next suitable opportunity.

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I would like to mention that we fully endorse the measures outlined by the then Finance Minister in his statement. We have not included in this Bill the amendments to the Income-tax Act necessary to implement these measures as the Bill is limited in its scope to the continuance of the existing tax structure and the time at the disposal of the House to consider its provisions is also limited. We propose tp introduce these amendments through the main Finance Bill for this year. I may add that on the passage of the main Finance Bill into' law, those amendments would be effective for and from the assessment year 1967-68 and would, thus, cover income-earned during the accounting period in which devaluation took place.

I trust that the proposals in this Bill will receive the unanimous approval of this House.

Sir, I move.

The question was proposed.

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, the Finance Bill as placed before u<sub>s</sub> and as said by the Minister in moving it is more or less a continuance of what has been going on. As I said on a previous occasion we have had twenty year<sub>s</sub> of a "Blue Beard" who could not stand the Finance Minister very long. Two or three years' period was the most. When I said it on one occasion, the Finance Minister was the same person who was then the Finance Minister and he protested very loudly, but the

Kamaraj Plan got him out very soon. So what I had said happened to come true again. Though  $w_e$  are perhaps still not under the influence of that "Blue Beard" of finance, at least the hangover of that seems to continue.

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Several Members on both sides spoke pointing out that it was necessary to cut waste, to save, and to give some relief to people because of the prevailing conditions and the high prices. But it seems we will not learn even from the example of countries that have invigorated their economy by drastic cutting down of taxes. I was expecting something like that from the Finance Minister. It seems the same merry-go-round will continue. Sir, this reminds me of what my doctor told me the other day. We fall ill and we call the doctor. The doctor will write a prescription. The doctor must live, and the doctor writes a prescription because the chemist must live, and we will go and buy the medicine from the chemist because the chemist must live, but the patient will not drink the medicine because the patient must also live. That is what is happening to us. We must discuss the Finance Bill in Parliament because Parliament must carry on. We must say that taxes must be cut down and all'these things must be done, but this will not be done by the Finance Minister because the Government machinery-and how top-heavy it is everyone realises-must continue. Also side by side the Nehru sector of public industries must go on, all of them losing lots of money. The steel plants which are supposed to give us profit are making that much of loss even today after ten years; they must continue, because on the same a<sup>na</sup> logy of what the doctor said the Parliament and the Public Accounts Committee must go on, and the Finance Minister will not take notice of what we say, will not reduce the taxes because the same merry-go-round must continue, and in this merry-go-round the people must be crushed under the groaning burden of

[Shri Dahyabhai V. Patel.] your taxation. We have reached a limit that has no parallel in the whole of the world today. There is no country in the world where they have such a high rate of taxation, and yet we are amongst the poorest countries in the world. How do we reconcile this?

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Sir, the new Members of the Lok Sabha arrived and after so many years of planning building houses there is accommodation for them. Mem-oers Parliament were rightly indignant about those glorified pigeonholes that go by the name of the Vithalbhai Patel Hostel. Who built them? Why were they built? If they were not suitable for Members of Parliamentand I dare say that the whole House agreed with me that they were not—why wer, so many lakhs of rupees spent? Now somebody thinks in terms of pulling down what little good there is in the Western Court. Why are Members fond of living in the Western Court? Because it is comfortable. It costs Government hardly anything. Its value is written off. Yet Government must pull it down because the same merry-go-round must continue.

DIWAN CHAMAN LALL (Punjab): They have not said that. They said they would not pull it down.

SHRI DAHYABHAI V. PATEL: I am glad they said that. They tried to do it five years ago. I remember it. Let me point out that the Eastern Court was also a Members' hostel Diwan Chaman Lall should remember it: he was a Member of the Legislative Assembly and he knows it. The Western Court was restricted for the use of Europeans and a few exceptional cases like Pandit Motilal Nehru Sir Shanmukham Chetty and a few others. All the Indian Members of the Legislative Assembly had to live either in bungalows or in the Eastern Court where there were flats with kitchenettes because of our habits. Some of us do not eat with others. At

least they were so orthodox in those days. That Eastern Court has been taken out from what was available to Members in trie name of the war for the Telegraph Office, what remains of the Telegraph Office there is only the Ground Floor. The rest is all occupied by officers. There was a place where an hon. Minister used to live. It has been taken over by the Vigilance Commission. There also officers have made flats for themselves. Only a portion of it is used Vigilance Commission. Look at the structures that have been built on what used to be the Constitution Club and Constitution House. Very beautiful structures. They are specially for the officers of the Foreign Service. Their needs have to be catered for properly. A very modern structure has to be put up because they go abroad and they have learnt to live in house, of modern architecture and convenience. Members of Parliament do not matter in this Government because the same merry-go-round must continue. That is the spirit. You come here, you talk, nobody listens to you. Sometimes they condescend to give you an answer but no difference is made. One would have expected the Finance Minister to say something particularly when it is now recognised that we are spending too much on food imports and agricultural policy. I am sure Ministers that have come from the States, the Chief Ministers and the Ministers of Agriculture—they must have heard their point of view. One would have liked the Minister to tell us what he is doing about agriculture and production of foodgrains. Is he going to adopt the same attitude that was adop'ed that we will not learn from' smaller countries or countries whom we do not like, though now we have indirectly accepted the Taiehung rice? Are we going to do anything to ask the States that are producing rice to adopt this method, to teach this method to the farmers? This does not involve the use of heavy machinery, not even tractors. In Taiwan they do it by ploughing as we do it here in India

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with bullocks. They do it in Israel also. Are we going to learn to do so? Are the State Ministers going to be given the wherewithal, equipment and money that they need for that purpose? I do not see the signs. I happened to have a few words in Parliament with one of the non-Congress Ministers of a State, who happens to be in Delhi, only a little while ago. And from the little talk that I had with him. it appears that they have no money even to give taccavi loans to the agriculturists. The previous Ministry has made the treasury completely empty. How is the Finance Minister going to pull us out of this merry-go-In spite of protest from all sides, the Government of India and the Ministry of Oil—I should have perhaps mentioned about this when the last Bill was being discussed but I think it is equally relevant hereacquired the best and the most fertile piece of land in Gujarat area for the refinery in the Koyali land. Why should a refinery be built on the best land? Is there not enough unproductive land nearby or the less productive land? Actually, the Ankleshwar land is not so productive where we have oilproducing wells; the larger portion of them are there in Ankleshwar. Why should not the refinery be put up there or at least on the other side of the Narmada at Broach where a large number of houses are available to house the staff and the Government would not have been put to the expenditure for providing so much of housing and so on. This is the amount of importance that the Government gives to agriculture.

Apart from the Vithalbhai Patel Hostel, plans are going on for building more and more structures in Delhi; it is going o continue. I should like the Finance Minister to tell us why? The Moghul Emperors built one Delhi after another. We had a few Delhis. We still have a few of the remnants of some of them. Then the British Emperors built the

New Delhi. Today there is the New Delhi of the Nehru Empire Is that still going to continue? We should like t<sub>0</sub> see a stop put »o it because the Government of India aave not only got the huge structures buili by the Britishers as they were going but they have also acquired some of the buildings and houses of the former princely States, like the Hyderabad House, the Baroda House and so many others. So, Government should have enough of accommodation for itself. And we would like to see a stop put to this spending spree that is going on here.

One would have liked to see the new Cabinet cut according to the size fo our pocket. Unfortunately, it is cut to fit another size . . .

DIWAN CHAMAN LALL: The pocket is being cut.

SHRI DAHYABHAI V. PATEL-. The pocket is being cut very badly. But the new Cabinet has been expanded so that it can cut the Congress Party within itself. But the chances of that plan succeeding seem to be very remote because the bulge is coming out at every comer and one does not know when the bulge wiH burst, whether it is in UP or whether it is in any other State. How long and how far are you going to prevent this bulge from bursting at the Centre? One would have liked to see the Finance Minister put int<sub>0</sub> practice all that he said in presenting the Vote On Account. I am<sup>1</sup> sorry that I am disappointed, I see no desire on their part to save or to have a cut in expenditure. The minimum that could have been done as a tangible example a proof of their intention—was at least the cut in the size of the Minister at the Centre. Therefore, this merry-go-round will go on for some time, but not for very long, Mr. Vice-Chairman. The people have given their verdict and if the fact is not recognised, the

[Shri Dahyabhai V. Patel.] result will be soon before us. Let them take heed; let them even at this stage retrace their steps, stop their extravagance, cut expenditure and put an end to the suffering of the people that has been going on in the merry-go-round of the Congress for the last few years.

श्री सुन्दर सिंह भंडारी (राजस्थान) : श्रीमन्, फाईनेंस बिल हमारे सामने हैं। इसके पीछे भी वही सामान्य तर्क है कि थोड़े ही हमतों के बाद जब फिर से नया बजट पेण होगा तब बिस्तार से सब बातों पर विचार हो सकता है। लेकिन मैं इस बात को फिर दोहराना चाहता हूं कि देश की आर्थिक अवस्था में जिस तेजी से गिरावट आ रही है उसके कारण हम लोगों को जल्दी से जल्दी इस सारी परिस्थिति को मुधारने और इस गिरावट को रोकने की कोशिश करनी चाहिए।

बार बार अवमत्यन का प्रश्न उठता उसके कारण जो देश की विलीय है। भ्रवस्था पर प्रभाव पड़ रहा है वह हर कदम पर उद्योग के प्रत्येक क्षेत्र में ग्रीर व्यक्ति के ऊपर पड़ने वाले भार में प्रगट होता है। मैं उस दुख की कहानी में जाना नहीं चाहता कि क्यों हमें अवमुख्यन स्वीकार करना पड़ा। लेकिन यह कह कर हम इस सवाल को टाल नहीं सकते कि इस सारी चीज को दहस्त करना हमारे हाथ में नही रहा , इन्टरनेशनल माने-टरी फंड इसके साथ जड़ा हम्रा है ग्रीर जब तक वह भी रजामन्द न हों इस बात के लिए, हम इस कदम को फिर से वापस नहीं ले सकते। मैं एक बात यह जहर कहना चाहंगा कि इन्टरनेशनल मानेटरी फंड ने हम पर ही क्यां अवमत्यन के लिए दबाव डाला, क्यों हमें सलाह दी ? क्या हम उन परिस्थितियों को पैदा करने के लिए जिम्मेदार नहीं है जिनकी वजह से इन्टरनेशनल मानेटरी फंड को हमें यह सलाह देनी पड़ी और क्या हम उन ग्राधिक मजब्रियों में जकड़े हुए नहीं हैं, जिनकी वजह से उनकी उस सलाह को न मान कर ग्रपने लिए कठिनाइयां ग्रौर

इकानामिक दलाकेड पैदा कर देते। आज इस सवाल को हम यह कह कर टाल नहीं सकते कि इससे उत्पन्न होने वाले परिणामों को हमें ग्रवःपम्भावी परिणाम के रुप में लेना चाहिए । ग्राज ग्रावश्यकता है कि हम इन खतरों से बचने के लिये एक पाजिटिव दिशा में ग्रागे बढ़ना प्रारम्भ करें। ग्राज खतरे हैं ग्रीर ग्रगर हमने उनको सम्भालने की कोशिश नहीं की तो इन्टरनेशनल मानेटरी फंड हमें एक बार ही डिवेल्यएशन की सलाह नहीं दे सकता था। क्या यह केवल एक ही बार सलाह देने वाली चीज है ? ग्रौर ग्रगर परिस्थितियां न सधारी गई. अगर हमने फिर से आर्थिक परिस्थितियों में अपनी तरफ से कुछ सुधार करने की कोणिशें न की तो हम फिर से विदेशी ऋणीं पर ग्रीर विदेशी सहायता पर ग्राश्रित हो जाएंगे ग्रीर ग्राधिक ग्रवस्था के सुधार त पाने की अवस्था में हमें इन्टरनेशनल मानेटरी फंड की तरफ से उस सलाह के उपस्थित होने के लिए तैयार रहना होगा । ग्राज जरूरत इस बात की है कि जो अवमृत्यन का हमने निर्णय किया उस अवमत्यन के निर्णय को जिसके कारण जीवन के प्रत्येक क्षेत्र में अधिक से अधिक खतरा पैदा करने वाले परिणाम रीज-रोज प्रगट होते जा रहे हैं, उससे हम सबक लें, अपनी नीतियों को जिस दिशा में वे चल रही हैं उनको हम रोकें, उनकों मोड़ने की कोशिश करें और अपनी आर्थिक अवस्था को सुधार कर, एक साउन्ड फिसकल पालिसी को ग्रपने देश में डेवलप करके हम फिर से साहस के साथ इन्टरनेशनल मोनेटरी फंड को एप्रोच करें कि हमने अपनी मोद्रिक अवस्था को सुधार लिया है। अपनी द्यायिक मजबरियों पर विजय प्राप्त कर ली, हमें ग्रपने देश के सिक्के की वैल्युएशन को बदलने का मौका फिर से पैदा करना चाहिये। आज इस सवाल को केवल डिफेंस पर रह कर हल नहीं कर सकेंगे। सारी आधिक व बस्था को ठीक नीति अपना कर, आज तक की गलब

नीतियों को छोड़ने का साहस पदा कर के ग्रीर अपनी सिक्के की स्थिति को सुदृढ़ बना कर, सारे मल्य को सुधारने की ग्रोर हमें गम्मीरता के साथ विचार करने की भावश्यकता है क्योंकि यदि उस दिशा में सोचना प्रारम्भ नहीं हुआ और इस डिवैल्य-एशन को एकम्पलिश्ड पैक्टमान कर ग्रागे बढे ग्रीर इसके कांसीक्वेंग्रल परिणामों को भगतने के लिये मजबूर होना पड़ता है, इसी एक सिद्धान्त को ले कर चले, तो मझे स्पष्ट दिखाई देता है कि एक साल होने आया है इस निर्णय को लिये हुए परन्तु सब क्षेत्रों में जो गिरावट ग्राती जा रही है उसको देखते हुये फिर से यह मौद्रिक संकट हमारे सामने एक नये रूप में कहीं खड़ान हो जाय। इसलिये आवश्यकता है कि हम इस आर्थिक ग्रवस्था पर बड़ी गम्भीरता के साथ विचार करें।

Finance

टैक्स स्ट्रेक्चर को, कर पद्धतियों को यथावत चाल रखने की बात कही गई है। कुछ प्रवारात्मक प्रभाव होगा, इसीलिये कहा गया है कि नमक के ऊपर जो कर पिछले साल नहीं लगा था, वह इस साल भी नहीं लगेगा, वह डिसकांटीनुएंस जारी रहेगी, यानी इसमें भी हमारा नेगेटिव एप्रीच है, नमक का कर समाप्त होगा यह कहने का साहस हम प्राप्त नहीं कर पाये । के कर की वसूली जो पिछले साल स्थगित थी. वह वसुली इस साल भी स्थगित रहेगी, केवल इतनी सी चीज है और मैंने जैसा कि कहा उसका केवल प्रचारात्मक प्रभाव है, व्यवहारिकता ग्रीर लोगों को राहत देने इस एक बात की वाली बात कम है। घोषणा इसमें की गई है, बाकी सारे टैक्सों का ढांचा वही का वही है। याज याम तीर पर यह महसूस कर लिया गना है कि हमारा यह टैक्स बर्डन प्रत्येक स्तर पर आवश्य-कता से अधिक सीमायें पारकर चुका है और ब्राधिक जगत में जिसको 'ए स्टेज ब्राफ नो रिटर्न" कहा जाता है वह है। इतने ग्रधिक कर लगें हैं, इतने उलझे हुये लगे हैं

कि ग्राज जितनी ग्रपेक्षायें हम करों से करते हैं उतनी पूरी नहीं हो पा रही हैं और यही कारण है कि जो 666 करोड़ रुपये के दैक्स की अपेक्षा की थी, वह 625 करोड पर आ कर अटक गया, उनसे जितनी ग्रामदनी की हम अपेक्षा करते थे, वह हमें नहीं मिली। भ्राज जरूरत है कि सारे टैक्स स्ट्रक्चर पर हम विचार करें, ग्राज एक्साइज इयुटी को घटाने की जरुरत है। ईमानदारी से जन साधारण को अगर हम किसी प्रकार की राहत देना चाहते हैं, तो इन एक्साइज इयुटीज को हमें घटाना पड़ेगा और उसके साध-साथ सारे टैक्स के ढांचे पर विचार करना होगा। हमें बडे उद्योग ग्रीर छोटे उद्योग, बडे व्यापारी ग्रीर छोटे व्यापारी इन दोनों के बीच मे एक लाइन ड़ा करनी पडेगी और छोटे व्यापारी, छोटे उद्योग को टैक्स के आधार पर हिट करते समय यह टैक्स स्ट्रक्चर में लास्ट प्वांइट होना चाहिये । जहां तक हो सके हम इनके ऊपर पड़ने वाले वजन को कम करें, इनको टैक्स के वजन से बचायें। टैक्सों की यह नीति हमें ग्रस्तयार करनी होगी ।

ब्राज सेल्स टैक्स का प्रश्न भी टैक्स के ढांचे मे एक बड़ी उलझन पैदा करने वाला ग्रंग है। हर एक जानता है कि इसमें चोरियां बढ़ रही हैं, इसमें जितनी श्रामदनी होनी चाहिये नहीं होती, इवेजन होता है और इसके कारण हैरेसमेंन्ट की माना एक एक व्यक्ति को परेशानी की हद पर ले जा रही है। आज सेल्स टैक्स के सारे प्रश्नपर विचारकरें। जिस तरह से ग्रीर भी कुछ चीजों के मामले में हमने तय किया, उनकों एक्साइज डयटी के रूप में बदला उसी तरह से ग्रीर चीजों के बारे में श्राज हमको फैसला करना होगा सारे अनुभव के भाधार पर सेल्स टैक्स हटा कर हम एक्सा-इज डपटी की पद्धति लागु करें आपीर उसके श्राद्यार पर जो प्रान्तीय सरकारें हैं या जो स्यानीय ईकाइयां हैं, उनकों इस ग्रामदनी मे किस प्रकार से भागीदार बना सकते हैं... [श्री सुन्दर सिंह मंडारी] इसका कोई न कोई ढांचा दना कर हमें खड़ा करना चाहिये।

एक बात फाइनेंशल डिसिप्लिन की भी बार बार ग्राई है ग्रीर पिछले 15 दिनों में जितनी बार वित्तीय मामले सामने आये फाइनेंगल डिसिप्लिन की बात ज्यादा की की गई । मैं चाहता हं कि फाइनेंशल डिसिप्लिन लाग हो, लेबिन फाइनेशल डिसिप्लिन के लिये हम अपनी तरफ भी देखें कि इसको लाग कैसे किया जाना है। योवरडाफ्टन कम होने चाहियें, यह मानी जा सकती है, परन्तु इन सारी चीओं को हम एकदन से लाग करें, कर्ने के रूप में इनका चहारा कर के एक तरफ खानापरी करवाने की कोशिश करें, उनके ऊपर कर्ने का बोझ डालने का एक नया मार्ग निकाल नें तो यह इस आर्थिक समस्या के समाजान का रास्ता नहीं होगा डिसिप्लिन हम लाग वःरें लेकिन डिसिज्जिन का प्रासेज हमें, तय करना होगा, डिसिप्लिन स्टेज वाई स्टेज ग्रायेगी. एक इस से कोई भी व्लेकेट हिसीजन इस मामले में या 'फाईतेंशल मैटर्स के किसी क्षेत्र में न व्यवहारिक हुआ है न होगा, हम कितनी भी उसकी घोषणायें करें वह लाग नहीं होता। मझे डर है कि नियंत्रण जो 'आवश्यक' है इन सारी चीजों के अन्दर रोक पैदा करना जो म्रावण्यक है, वह बड़ी बड़ी घोषणा मात्र में ही समाप्त न हो जाय । वास्त्रविक फाईनेंगल डिसिप्तिन ऊपर से नीचे तक हमारी सारी मौद्रिक नीतियों को नियंत्रित करने के लिये जो नितांत आवश्यक है, उसके लिये हमें कुछ ब्यावहारिक पग कुछ उसके स्टेजेज तय कर के उसे हमें लाग करने का फैसला करना होगा। मैं यह निवेदन करना चाहता हूं एक प्रत्यक्ष उदाहरण दे कर। इतने दिनों तक राजस्थान नहर का सवाल यहां चलता रहा कि केन्द्र के पास रहेगा या प्रान्त के पास जायगा, इसका विवाद वर्षों तक चला, केन्द्र की सरकार कर्जे के रूप में प्रान्तीय सरकार को सेंट्रल ग्रसिसटेंस देती रही, लेकिन ग्रब एकदम से यहां आपने फीमला कर लिया कि हम उसे चलायेंगे नहीं और वह रकम कर्जे के नाम पर उस पर मढ़ दी गई और उसके कारण उसकी सारी प्रगति, उसमें लगा हम्रा सब पैसा हक गया, ब्राज पैसा उसमें एका पड़ा है, उसमें से रिटर्न प्राप्त नहीं हो रहा है। 164 करोड़ की योजना जो 1958-59 तक परी होनी चाहिये थी आज तक उस पर 50 करोड़ छ • लगा है। वह 50 करोड़ ए० अब आप राजस्थान की सरकार पर कर्जे के नाम पर दे रहे हैं। उस पर लगभग 5 करोड़ रु॰ हर साल ब्याज के नाम पर ग्राप लेने लगेंगे। कैसे प्रोडक्टिव योजना रहेगी, किस तरह से ग्राप उसमें से फाइनेन्शियल बर्डन लोगों पर से हटाने की बात करेंगे ? और इस आधार पर िव तरह से कोई डिसिप्लिन उसमें ग्रायेगा ग्रीर वहां की नोतियों को सूधरवाने की हम कोशिश करेंगे ? इस तरीके से तो इसमें को रास्ता दिखायी नहीं देता । हमको फिर कुछ व्यावहारिक मार्ग लेने होंगे और यह योजनाएं किसी एक स्थान विशेष की नहीं होती हैं। ग्राज ग्रन्न का प्रश्न, उत्पादन का प्रश्न, यह केवल प्रान्तों तक सीमित करने से प्रान्तों के दायरे में वांटने से काम नहीं चलेगा । आज कितने ही जो डेकिशिट पौकेटस अनेक कारणों से हैं, उनके बारे में हमें श्रिबल भारतीय स्तरपर बैठ कर विचार करना होगा और उन परमानेन्ट डेफिणिट एरियाज को जब तक हम फड प्रोडक्शन में सर्व स नहीं बना देते तब तक केन्द्र को ग्रपने कंछे पर जिम्मेदारी लेनी चाहिये ग्रीर यहां पर बैठ हर ग्रोवरग्राल डिसिप्लिन के ग्राधार पर उन सारी समस्याओं को हल करना पडेगा। म्राज मावश्यकता यह है कि इसी तरह हम नीतियों में केन्द्र की तरफ से गाइड लाइन्स देकर फैनला करवाने की कोशिश करें। क्या हम इस बात के लिये प्रयत्न नहीं कर सकते सब चीजों को छोड़ कर कि बेदखलियां

ग्रव बन्द कर दी जायं ? काश्तकार जिस जमीन पर खड़ा है, उसके ग्रधिकारों को बनाने के लिये किसी भी प्रकार के लैक्यना कानन मैं नहीं रहेंगे। लेकिन ग्राज क्या हम किसान को जो खेली कर रहा है, यह गारण्टी दे सकते हैं कि किसी भी सुरत में, किसी भी कानन के द्वारा केन्द्र उसकी मदद पर दौड कर आयेगा और उपको अपनी जमीन से बेदखल नहीं होने देगा । मगर यह चीज करने के बाद किसान के लिये एक बहुत बड़ी विश्वसता यह होनी चाहिये कि जमीन जिस पर उसका कब्जा है, वह उसी की रहेगी और कोई भी उसको वहां से हटा नहीं पायेगा । लेकिन ग्राज भिन्न भिन्न प्रकार से उसके ऊपर यह बेदखलियों की तलवार लटकी हुई है। ग्राज किसानों को सरकारी जमीन पट्टे पर दी जाती है। लेकिन वह पट्टे स्थायी हो जायेंगे, वे रेन्युग्रल के चक्कर उनमें लाग नहीं करेंगे ग्रौर जो किसान जिस सरकारी जमीन पर काम्त कर रहा है, वह उसको स्थायी पड़ा देकर उसकी ग्रनसटेंन्टी समाप्त की जायगी। हां, अगर इस प्रकार के कुछ कदम हम लेना चाहें, तो निश्चित रूप से इस ग्रन्न के क्षेत्र में जो आज हमारी सारी आर्थिक व्यवस्था की बुनियाद बन कर बैठी है, जिसने हमको डिवेल्युएशन जैसी शर्त को मानने के लिये मजबर किया; क्योंकि उसको माने बिना हमारे देशवासियों को भुखों मरने की नौबत ग्राने लगी थी, ग्राज उन चीजों को रोकने के लिये इस प्रकार की दढ़ नीतियों को लाग करने के लिये हम कामयाव हो जाते हैं, तो फिर डिसिप्लिन को लाग करवाना हमारे लिये बहुत हद तक संभव हो सकता है। खर्च के मामले में हमें नियम बनाना होगा । यह फरवरी का महीना आया नहीं कि एकदम से हर जगह पिछले साल के बजट से जो रकम साल भर तक या बाठ महीने तक खर्च नहीं हुई इस डर से कि वह रकम कहीं लैप्स न हो जाय, जगह जगह रेकलेस एक्सपेन्डिचर होने की बात देखने में ग्राती है। जब हम वर्ष भर का बजट बनाते हैं स्रीर वर्ष भर की स्रावश्य-420 RS-5.

कताश्रा कं श्राघार पर उसकी जल्हारयात महसूस करते हैं, तो हमें इस सम्बन्ध में कोई न कोई फैसला करना होगा कि सारा बजेटेड एक्सपेन्डिचर किस तरह से काम में श्रायेगा, कब खर्च होगा श्रीर इस ख़्याल से कि वह बजट लैप्स हो जाय, इसमें रखे गये हपने का दुरुपयोग नहीं हो श्रीर वह ठीक तरह से काम में श्राये जल्दी से जल्दी उसका पेमेन्ट 31 मार्च को 12 बजे के पहले पहले हो जाना चाहिये। यही एक जल्हरत, यही एक मजबूरी है, हमारे सब प्रकार के फाइनेन्श्रियल चेक पर कि सब प्रकार का हमने ठीक से खर्च किया है कि नहीं किया है।

इसी संदर्भ में जहां बजट वार्षिक दष्टि से बनाया जाता है, वहां पर चनाव का वर्ष तो शायद सम्पूर्ण पंचवर्षीय योजना के बैलेन्स को पूरा करने के काम में आ जाता है चुनाव के वर्षों के दिनों में चुनाव के पहले सरकारों के द्वारा ग्रौर मंत्रियों के द्वारा की जाने वाली घोषणाएं फरवरी के महीने में होने वाले चनावों के ग्राधार पर दिसम्बर, जनवरी, फरवरी में हो जाती है। मैं चाहंगा वित्त मंत्रालय इस बात की जांच करे कि पिछले साल ही दिसम्बर, जनवरी और 20 फरवरी तक कितने प्रोनाउन्समेंट्स हए, कितनी घोषणाएं की गईं, कितनी रकम मंजूर की गई, कितना रूपया दिया गया है और क्यों ? फाइनेन्शियल डिसिप्लिन के मामले में इसका विचार करना जरूरी है। ये चीजें ग्रगर नहीं रोकी गईं. तो फाइनेन्शियल डिसिप्लिन की चर्चा का कोई व्यावहारिक महत्व नहीं है, उसको लाग करवाना आपके लिये सम्भव नहीं होगा। ग्रीर ग्रगर इन सारी चीजों को ग्राप किसी तरह से नियमित कर सकें, इन सारी चीजों को अनावश्यक ढंग से इकटठी न होने दें, तो वह सम्भव हो सकता है। साल खत्म हो रहा है इसी कारण से जो उनको खर्च करने की मजबरियां पैदा होने की एक पद्धति पैदा हो गई है, आठ महीने तक सब डिपार्टमेन्ट सोते रहते हैं, ग्राखिरी चार महीने में सब जाग कर अपने सारे रुपये को खर्च

# [श्री सुन्दर सिंह भंडारी]

करने की जरूरत महसूस करते हैं और कागज जल्दी जल्दी दौड़ाये जाते हैं, इस डर से कि अगर इस समय पैसा नहीं मिला, तो वह आगे मिलता मुश्किल हो जायेगा । इस चीज को रोकने की निहायत जरूरत है। मैं यही निवेदम करना चाहता हं।

ग्राज जब इस समय हम ग्राधिक संकट से गुजर रहे हैं, मैं एक सुझाव देना चाहता हूं कि हमारे यहां इस देश में अभियान चलते हैं. सप्ताह मनाये जाते हैं, हर एक डिपार्टमेन्ट एक एक दिन, कहीं सप्ताह, कहीं पन्द्रह दिन, कहीं पुरा एक महीना रख कर ढोल धमाके के साथ ग्रपने एचीवमेन्टस की घोवणाएं करते हैं, बडे-वह उदबाटन, प्रदर्शनियां लगाने का कार्यक्रम रखते हैं जिसको "बस्टिंग घप" कहते हैं यानी बढ़ोत्तरी की दिशा में सारी चीजें जो हमारे एडिमिनिस्ट्रेशन के श्रन्दर समा जायं, हम उसका स्वभाव धारण कर ले, वह "सप्ताह" या "पखवाडा" मना कर जो हम स्पीड गन करने की कोशिश करते हैं, वह वर्ष भर बनी रहे। यह जो बेसिक फीलिंग थी पिछले पांच सात वर्षों में, जितने भी ये पखवाडे मनाये गये हैं, जितने ये सप्ताह मनाये गये हैं, मैं चाहता हं कि वित्त मंत्रालय इन सबके बारे में परीक्षण करे और मैं इस नतीजे पर पहुंचा हूं कि उसका हमारे देश के प्रशासन में एफिशियेन्सी में, प्रोडक्शन और "बुस्टिंग अप" में या किसी भी प्रकार से राष्ट्र की सेवा के क्षेत्रमें व्यावहारिक उपयोग नहीं हुन्ना है, परन्तु करोड़ों रुपया उन पर खर्चा हुम्रा है, करोड़ों रुपये पानी की तरह उसमें बहे हैं।

इसीलिय मेरा निवेदन है कि जब तक हम इस ग्रायिक संकट की ग्रवस्था से ऊपर नहीं जाते, जब तक हम ग्रपनी ग्रायिक समुन्नति के लिये "टेक ग्राफ स्टेज" पर नहीं पहुंचते तब तक जितनी प्रदर्शनात्मक सफायी पक्ष मनाने की पद्धति है, उसको रोकना चाहिये, उसको प्रतिबंधित करना चाहिये। इस फाइनेन्स बिल पर वित्त मंत्री महोदय मेरे मुझाव पर विचार करेंगे, यही मुझे निवेदन करना है।

SHRI P. C. MITRA (Bihar); Th« Bill is only a logical corollary to the interim Budget and the Vote on Account we have adopted in the House. By this Bill the Government wants authority to realise taxes on the existing scale of Income-tax with certain modification in relation to Income-tax which are by and large consequential on devaluation and others in certain respects, as for example, in the case of Annuity Deposits. We find that devaluation consequent. on expenditure has increased and the income has decreased. At the time of devaluation we were assured that the overall estimate of the receipts and expenditure will not be different and we could expect the same amount of deficit as we expected, namely, about Rs. 29 crores but now we find, mostly due to this devaluation, the deficit has come to Rs. 350 crores. At the time of devaluation we were assured that the price of foodgrains we import will not rise and the Government would subsidise any rise due to devaluation but we find that within a few months the Government revised that policy after the report of the Agricultural Price Commission and they have decided to gradually increase the prices of imported foodgrains. Whatever may be the policy of the Government it should not be changed so frequently. Otherwise, the confidence of the people in the Government's assurance is shaken. For even one year we could not keep our word that the prices of the food-grains would not be increased.

Besides I would like to get gome clarification from the Government about a news item that has appeared in the 'The Hindustan Times' that the imported wheat at the dock costs only Rs. 36 per quintal whereas we, consumers, are getting at bout Rs. 60. The Government's statement says that the Government is subsidising to the extent of Rs. 13 per quintal to the

consumers. The news item also states that when the traders of Madhya Pradesh offered to buy that imported wheat at Bombay at Rs. 50 per quintal and to sell it at Rs. 52 all over Madhya Pradesh, the Government did net accept proposition and the people that means consumers of Madhya Pradesh are getting wheat at Rs. 60 per quintal. These statements. conflicting The says they Government that are subsidising the food and On that account we are incurring loss ot about Rs. 130 crores per vear where as the traders say that it comes at Rs. 36 per quintal at the docks and due to the incidental charges incurred by the Government Departments the Government sells at Rs. 60 a quintal.

Finance

We also find from the statement made in the interim Budget That the income from the Income-tax and Corporate Tax had decreased whereas the incomes from the Excise Duly had increased. That indicates that the rich people who can afford to pay more had paid less and the consumers, a large percentage of whom are poor, have paid more to the Government exchequer. The system of our taxation requires some change. We have resorted to too much of indirect taxation and less of direct taxation. I would like to know whethe- the Minister has made an enquiry whether the reduction in the income from Income-tax and Corporate Tax wa\* due to the overall decrease in agricultural and industrial production in our country in 1965-66 or due to the slackness, inefficiency and corruption of the Income-tax Department. Actually there are so many ways of avoiding Income-tax and we know that the Income-tax lawyers actually make contracts with the as-sessees by saying: 'Will you pay me so much if I can get your tax liability reduced to such and such extent' and according to percentage they take work. You can easily enquire from any Income-tax lawyer. Most of them are in league with the Income-tax officers. One Income-tax Officer was found to have drowned himself in Ranchi Hundru Falls. On enquiry it

was found that the Income-tax Officer's family and the Income-tax Lawyer's family had gone for a picnic and the Income-tax Officer tried to swim through a whirlpool and was actually drowned. In this way the lawyers act generally as some sort of liaison between the Incometax Officers and the assessees.

SHRI K. C. PANT: Look at his fate.

## श्री विमलकुमार ,मन्नालालजी चौरडिया (मध्य प्रदेश): यह तो उसकी बदिकस्मती है। वह तो दलाली सरीखा काम है।

SHRI P. C. MITRA: These are the things that the Government should keep in mind and it should warn the officers that they should not mix socially either with any Income-tax lawyer or any person who have any connection with big Income-tax assessees whether they are big traders or lawyers; there are many persons who avoid assessment of tax.

#### [THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

It is strange that the Income-tax collection has decreased. In regard to Excise Duty, I think that there is some scope for reduction. The other day, the day before yesterday I found that on a controlled variety of sari the ex-mill price printed was Rs. 10 odd, and the EXcise Duty printed was Rs. 5 odd. But the retail store of the Mill granted a special reduction, for one day, of 10 per cent not only from the ex-mill price, but also from the Excise Duty printed thereon. Now this indicates the amount of profit which the concerned mill earns, because that retail store of the mill actually gave an overall reduction  $_{0}t$  10 per cent, 10 per cent from the ex-mill price of the sari and 10 per cent from the Excise Duty charged on that sari—it is controlled variety of cloth, I \$ay. But Government says that we are controlling certain varieties of cloth so that the consumer gets them at cheaper prices. But at the same time there is such corruption going on,

[Shri P. C. Mitra.] which you can find even in Delhi. Now the prices actually charged for some of the controlled cloth sold are at a lesser rate than those printed on the controlled cloth, as nobody will purchase at that high price s<sup>ucn</sup> a low quality of cloth. So everywhere corruption prevails, and *so on* that account no political party should be blamed if they make such an eccusa-tion. Therefore I would like that the Government should give special attention to this aspect of the thing.

There is a deficit of Rs. 350 crores feared in the interim Budget and people are apprehensive that Jn the next full Budget, when it will be presented some time in May or June, the tax structure will go up. We will only request the Government to think twice before enhancing any tax, and if the Government feels it necessary to enhance taxes, they should be the direct taxes and, under no case, the indirect taxes should be increased. Rather, on consumer articles, I think there is scope for reduction, as evidenced by the instance I cited just now where, it seemed, the producers or the millowners earned large profits. Now that piofit can be mopped up instead of enhancing the indirect taxes.

Regarding industrial production, I would only urge the Government to see that the full capacity of an industry is utilised. During the discussion on the draft Fourth Five-Year Plan we found that hardly 50 per cent capacity of industrial production was being utilised, and there are industries—I refer to the year 1966-67— whose total capacity was Rs. 45 crores in value, but whose actual production was only limited to a sum of Rs. 7 crores in value, and at the  $^{\text{en}}\text{d}$   $^{\text{o}}\text{f}$  the Fourth Five-Year Plan it is expected that it will rise only up to Rs. 20 crores. Now these are the things for which the people are suffering now. We had of course the Plan but it seems to us that the framers of the Plan did not give sufficient thought to these things. As if they were going

without a Plan, they instal factories and plants without properly assessing whether their full production will be utilised. I can give another instance, Sir. I just now gave you the instance where the production capacity was worth Rs. 45 crores but their production was only Rs. 7 crores. Now I give the instance of a machine-producing factory in Durga-pur. In the same way, Sir, due to the imbalance in the implementation of the Plan, we find that the railways also suffered a loss last year, and it is said that the loss was due to less production of coal and steel, that -t was due to that less production the railways carried less tonnage of goods, and particularly of coal and steel.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Mitra, it is time to wind up.

SHRI P. C. MITRA: On this accour also I should think that they woul.'. give sufficient thought just as much to the production aspect as also to their utilisation.

Now I have other points to make, but I have to finish, and I shall utilise other time for them. But I would like to deal with only one problem.

I am<sup>1</sup> much sorry to find in today's papers where the hon. the Food Minister has said that the Food Budget will remain in abeyance now. It means that in what he had expected earlier, namely, that at the Chief Ministers' Conference he would be able to announce some flood policy, he has failed. It indicates that ihe federal character of the Constitution has mad i room for full play. So long the Oppo sition parties were telling us that the Congress Party had no food policy But now what came Out of this Chief Ministers' Conference, where most of the Chief Ministers were, I must admit, non-Congressmen? The outcome of Conference was that, whereas our estimate of food production was 76 million tonnes, now only less than 1| million tonnes were to be pro-

cured from within the country. And that is the assurance that has been given by those Chief Minis\* ers. Also, whereas many of the Opposition leaders formerly criticised the single-State food zone and wanted its abolition, a further outcome of this Conference has been that the same single-State food zone has come to stay. Not only that; it goes further in the reverse order, and it is proved this way that, whereas formerly Punjab, Haryana and U.P. were in one zone, now they will all have separate single-State food zones. Only there was the assurance of those Chief Ministers that they will procure certain quantities of food-grains, and that is the only major outcome of that Conference. I wish that all parties, instead of giving mere slogans, think it over and come to realise that it is one thing to say a thing for public consumption but it is very hard to implement that thing.

With these words, sir, I thank you.

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंव ): श्री राजनारायण, 15 मिनट ।

श्री राजनारायण (उत्तर प्रदेश) : तो रहने दीजिये, मैं नहीं बोलंगा।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंब): 15 मिनट नहीं बोलना है तो कितना बोलना ਲੈ 1

श्री राजनारायण: ग्राप समझिये कि कम से कम 30 मिनट ये बोले हैं।

उवसभाष्यक (श्री महाबीर प्रसाद भागंव): घड़ी तो मेरे सामने है। 3 बज कर 50 मिनट पर गुरू किया और 4 बज कर 10 मिनट तक बोले।

श्री राजनारायण : बोलना हमारा कोई जरूरी बहुत नहीं, हम नहीं बोलना चाहते ।

उपसभाध्यक्ष (श्री महाबीर प्रसाव भागंव): कितना बोलना चाहते हैं।

श्री राजनारायण: माल्म नहीं। श्रीमन, हम आप से यह चाहते हैं कि हम जितना बोल सकें उतना बोलने दिया जाय ।

Bill, 1967

उपसभाध्यक्ष ( श्री महाबीर प्रसाद भागंब): जी नहीं, इतना तो नहीं, 20 मिनट बोलिये।

श्री राजनारायण : अच्छा तो, श्रीमन, सर्व प्रथम आज इस सरकार का हम एक नाम-करण करना चाहते हैं और इसका नामकरण सब से अच्छा भीर क्या होगा इसे पंत जी देखें। इस सरकार का नाम जो है वह ग्रो० बी०ई० है, ग्राज यह सरकार मृद्ध ग्रो०बी०ई० है, यानी ग्रो० से ग्रर्दली, बी से बिड्ला ग्रीर ई० से इम्पायर, बिडला इम्पायर की अर्दली। बिड़ला इम्पायर की अदंली जो सरकार हो उस के जरिये जो वित्त विधेयक इस सदन में श्राये उसको मैं श्रापके द्वारा सदन के सम्मानित सदस्यों से नम्प्रतापूर्वक आग्रह कडंगा कि करा दें। देखा जाय कि स्रो० बी० ई० है क्या ?

1957 से 1966 ई॰ तक कुल 938 ग्रजियां लाइसेंस के लिये विडला परिवार ने दीं, इस में 472 के उपलब्ध विवरण में 486 करोड़ रुपये की पंजी लगाने की बात है जिसमें 313 करोड़ रुपया फारेन करेंसी में है। इन में स्वीकृति कितनी हुई । 375 में से 240 का ग्राकड़ा, श्रीमन, प्राप्त है, उस में 246 करोड़ रुपये की कुल पुंजी लगी और जिस में 159 करोड़ रुपये विदेशी हैं। ग्रव, साथ साथ देखा जाय कि अंग्रेजी राज में विडला की हैसियत रही है 25 करोड़ रुपये।

श्री श्रोम मेहता (जम्मू ग्रीरकाश्मीर): वह रिपोर् तो ग्राई नहीं।

श्री राजनारायण: जिनको रिपोर्ट लेना है वह तो ले लेंगे जिनको मजाक करना है देश के साथ वह कहेंगे कि रपट नहीं है।

इस समय जो मानोपोली इंक्वायरी कमिशन को रिपोर्ट आई है उसके अनुसार

श्री राजन त्वण

Finance

बिडला का ग्रसेट है 292 करोड 72 लाख रुपया, टाटा का ग्रमेट है 417 करोड ग्रौर कई लाख पया। तो एक तरफ करोडपतियों का कैलाश जिस सरकार के कारण ऊंचा होता चला जाता हो ग्रीर दूसरी तरफ गरीबों, कंगालों की खाई गहरी होती चली जाती हो उस सरकार के जित विधेयक को जितनी तेज ठोकर मार कर के ठुकराया जाय उतनी जन्दी समाज का भला होगा । मैं अपने पास मित्रों से बैठा समझ रहा या कि आखिर यह हमा क्यों तो हमारे सामने दो ही उदाहरण ग्राये क्योंकि हम भारतीय हैं, भारतीय संस्कृति के दो ही स्रोत हैं,एक रामायण एक महाभारता तो रावण को किस किस ने नहीं समझाया कि अरे रावण तु गरीबों पर टैक्स मत बढ़ा, अपनी गढ़ी लंका को सोने की मत बना, रावण ने नहीं सूना , बहाता चला गया । महाभारत में कौरवीं को किस किस ने नहीं समझाया, कृष्ण जिसको लोग भगवान का अवतार मानते हैं वह थक गये और कौरवों ने कह दिया कि सुई की नोक के बराबर भी हम नहीं देंगे पांडवीं को हिस्सा। ऐसा हम को लगता है कि इसी तरह से ग्राज यह जो कांग्रेस पार्टी है यह गृद्धतः रावणी बृद्धि की हो गई है, यह कौरवी बढि की हो गई है । दोनों इस में सामने या रहा है।

ग्राज में ग्राप्चयं चिकत है कि जिस प्रश्न को राष्ट्रीय प्रक्त समझना चाहिये इस प्रक्त पर ग्राज जब कि 50 करोड़ की ग्राबादी में 28 करोड जनता का मत कांग्रेस पार्टी की सरकार के विरुद्ध हो चुका है तब भी कांग्रेस पार्टी ग्राज अपने घमंड, ब्रहंकार और अभिमान में भरी पड़ी है।

भी शीलभद्र याजी (बिहार): एस० ्स० पी० का कितना है यह भी कह दें।

भी राजनारायण : अहंकार अतिद्खद डमरुग्रा, दम्भ कपट मद मान नेहरुवा । ग्रहंकार बहुत ५्रा होता है।

यभी सभी मैं स्नारहाथा, हमारे बहत से मिल मिले जो इस समय कांग्रेस दल में हैं। कहा, कांग्रेस पार्टी ने फैसला कर लिया । क्या कर लिया। यह कि डा० जाकिर हुसैन प्रेसिडेंट ग्रौर गिरी साहब वाइस-प्रेसिडेंट । हम ने कहा कि कैसे कर लिया। यया विरोधी पक्ष से भी कोई सलाह ली। ग्राज की विरोध पक्ष की सात पार्टियों ने प्रधान मंत्री को खत लिख लिख कर भेजा मगर मालम नहीं धान मंत्री कहा कंसी हई हैं। चाहंश्री कामराज हों, चाहेश्री मोरारजी देसाई हों, आज मैं अपने हृदय के इन उदगारों कां श्रापके द्वारा इस सदन के सम्मानित सदस्यों की सेवा में रखांगा।

श्री शीलभद्र याजीः श्रीमन्, स विधेयक से सका कोई सम्बन्ध नहीं है। कोई इसका इस से सम्बन्ध है ?

**श्री राजनारायण**ः पुरा इसका सन्बन्ध है। चेयरमैन साहब तुम से ज्यादा होशियार हैं, माननीय सदस्य यह जानते हैं, वह समझ रहे हैं कि है। इस तरह कहने से हम रुकने वाले नहीं हैं।

श्री शीलभद्र याजी : विधेयक पर बोलिये।

श्री राजनारायण: विधेयक पर बोल रहा हं। वित्त विधेयक क्या होता है, क्यों यह वित्त विधेयक ग्राया है उसे जरा समझिये। मैं बहुत ही ग्रदब से कहना चाहता हूं कि श्रीमन माननीय सदस्य से कहें कि वह अपनी जगह पर जांय।

श्री शीलभद्र याजी : देखते हैं कि यह श्रापको रोकते हैं या हमको रोकेंगे।

श्री राजनारायण: मैं जरा सा भी डिरेल नहीं होऊंगा अपनी जगह पर चलता चला जाऊंगा ।

तो मैं अदब से साथ अर्ज करूंगा कि इस सवाल का पार्टी का सवाल नहीं बनाना चाहिये। विरोधी पक्ष ने बहत ही सोच विचार कर के एक ग्रंडरस्टेंडिंग किया ग्रौर चाहा कि सरकारी पक्ष विरोध पक्ष के साथ विचार विनिमय कर के एक सर्वसम्मिति का कोई फार्मला निकाले । हमने ग्राज बहुत कोशिश की । हमने अननय विनय किया । जो हमारी पालियामेंटरी ग्रफेयर्स के मंत्री यहां हैं उनसे कहा कि आप जाइये और जा कर पता लगाइये कि कांग्रेस पार्टी विरोध पक्ष से सलाह-मणविरा करना चाहती है या नहीं करना चाहता है। उन्होंने हमको वायदा किया कि हमको बतायेंगे मगर वह कुछ भी हमें वता नहीं पाये। कल एक शाही फर्मान ग्रा गया कि फलां को हम प्रेसिडेंट बना रहे हैं फलां को बाइस-प्रेसिडेंट बना रहे हैं। ग्राज भी हाउस से ग्रीर भ्रापके द्वारा सदन के सम्मानित सदस्यों से विनम्प्रता के साथ अपील करना चाहते हैं कि हम लोग अपनी बद्धि को ताक पर न रखें, हम राष्ट्रपति के चनाव को पार्टी का चनाव न बनायें, राष्ट्रपति ग्रौर उपराष्ट्रपति के चनाव के लिये सरकारी पक्ष विरोधी पक्ष के साथ बैठ कर के एक कोई सर्वसम्मति निर्णय ले तब जा कर हमारे राष्ट्र के सम्मान में एक चान्द लगेगा वर्ना हमारे राष्ट्र का सम्मान धल धसरित हो जायगा, यह मैं इस मौके पर जरूर कहना चाहुंगा, इसको दबा नहीं सकता ।

पंडित स्थाम सुन्दर नारायण तन्सा (उत्तर प्रदेश): कांग्रेस पार्टी भी तो है प्राइम मिनिस्टर के पीछे ।

श्री राजनारायण : कांग्रेस पार्टी प्राइम मिनिस्टर के पीछे है तो मैं चाहता हूं कि थोड़ा ग्रागे हो जाय । पार्टी सरकार के पीछे नहीं रहती, पार्टी सरकार पर हावी रहती है ग्रौर जनतंत्र में जो सरकार पार्टी पर हावी होगी वह सरकार तानाशाही होगी । जनतंत्र में पार्टी सरकार पर हावी होगी। पंडित श्याम सुन्दर नारायण तन्ता : सभी पार्टियों में यह है ।

श्री राजनारायण: पार्टी नीति संबंधी निर्देशन करेगी ब्यौरे में नहीं जायेगी. डिटेल में नहीं जायेगी वरना जनतंत्र में पार्टी ग्रीर सरकार का रिश्ता क्या ? हम इस पर ज्यादा बातचीत नहीं करके इतना ही कहेंगे कि ब्राज भी एक सिंगल बडी पार्टी कांग्रेस पार्टी है। कांग्रेस पार्टी के लीडर को ग्रागे ग्राना चाहिये, विरोध पक्ष के लोगों से समझौता करना चाहिये, श्रीर में समझता हं विरोधी पक्ष जिसको राष्ट्रपति पद के लिये प्रस्तावित करे अगर समचित रूप से सरकार या कांग्रेस पार्टी उनकी बात को सुने तो समझौता हो सकता है और एक समझौता निकल सकता था। लेकिन मैं देख रहा हूं ग्राज ग्रहंकार भौर दम्भ में ग्राकर कांग्रेस पार्टी विरोधी दलों को ग्रादेश करना चाहती है कि तुमको यह करना ही पड़ेगा। इस से नतीजा बुरा होगा, देश के लिये बुरा होगा, समाज के लिये बुरा होगा, हमारे देश के लिये बरा होगा.

पंडित स्थाम सुन्दर नारायण तन्सा : कांग्रेस पार्टी ग्राई ग्रापके साथ चली । ग्रापने गलती की कि ग्राप भाग गए ।

श्री राजनारायण : कांग्रेस पार्टी हमारे साथ नहीं चलेगी तो इसका मतलब यह है कि देश के साथ नहीं चलेगी राष्ट्र के साथ नहीं चलेगी ।

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (SHRI I. K. GUJRAL): The hon. Member is making an appeal for an understanding with the Congress Party. I hope the hon. Member who professes in this House to be a great lover of ideology and a great lover of principles does realise that it is not in the interests of the principles that he wants to maintain that a sitting Judge of the Supreme Court should be dragged into politics as he is doing. The Congress Party today is willing to settle with anybody on a

consensus provided there is some principle embodied and . . .

SHRI **BHUPESH GUPTA** (West Bengal): Is that the Minister intervening? I can understand some of the friends there saying this kind of a thing but why did they not consult in order to find a way out of the situation which has arisen? I think it is not right for him; I am not blaming him because I know the Government has divergent opinion on this matter. But if he is saying such things then I do maintain that if the effective leadership in the Congress had wanted, even this morning, even at this late hour, a solution could be found to the satisfaction of all. I speak with some confidence but unfortunately unilaterally the Congress Party decided the whole thing and we are told to whom we are to vote. J make no reflection on anybody individually. As you know, we have got great regard for Dr. Zakir Husain, our Chairman, but the political question comes in. Why he is saying such things I cannot understand. So far the principle is concerned you may take a particular view and I may take another view but there are certain overriding political considerations also and these are fundamental questions in the working of our system. Now that you have raised this-I did not want to touch on this subject-I shal<sup>1</sup> . . .

SHRI I. K. GUJRAL: I am glad the hon. Member has touched it because it is always a pleasure to hear Mr. Bhupesh Gupta spelling out his principles in terms of opportunism. He is trying to translate his principles into opportunism but opportunism is not the line of action which we wish to follow in this.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mai/ I request hon. Members to confine themselves to a discussion of the Bill and not bring in extraneous matters?

PANDIT S. S. N. TANKHA: May I point out to Mr. Bhupesh Gupta that on political grounds also the choice made by the Congress Party is the right choice?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please do not bring in this' matter. Let Mr. Rajnarain continue his speech on the Bill.

SHRI BHUPESH GUPTA: This could have been a national choice only if you had shown a little resilience in this matter.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Gupta, you please <resume your seat.

श्री राजनारायण : श्रीमन, मैं ग्रापकी ग्राज्ञा को शिरोधार्य करता हूं श्रीर चाहता हूं कि हम सबको सद्बृद्धि श्राए श्रीर सर्वसम्मति से कोई फैसला निकल श्राए, जहां तक राष्ट्रपति श्रीर उपराष्ट्रपति के चुनाव का सम्बन्ध है श्रीर ग्राप कांग्रेस पार्टी सद्बृद्धि से काम लेगी, तो मैं समझता हूं कि इसको निकालने मैं कोई विशेष दिक्कत नहीं होगी । बृद्धि तो ग्राप लोगों को नहीं है । कांग्रेस पार्टी के पास वयों सद्बृद्धि नहीं है; क्योंकि उनसे कुछ उम्मीद नहीं की जा सकती श्रीर उसका एक उदाहरण मैं पेश करूंगा ।

श्री नेकीराम (हरियाना) : मानर्नाय उपसभाष्यक्ष जी, श्रगर इनको गालियां ही सुनानी हैं, तो हम सब उल्लू की तरह क्यों बैठ कर सुनें ?

श्री राजनारायण: माननीय सदस्य अपने को उल्लू न समझें। अगर उनको कोई उल्लू कहेगा, तो मैं जिन्दा लटका दूंगा।

श्री नेकीराम : ग्रगर ग्राप बृद्धि को गिरवी रख कर आएंगे, तो हमारा वया करूर है। ग्रगर ऐसी ही बातें करनी हैं, तो खुशी से करिये।

श्री राजनारायण : श्रीमन, मैं एक-एक विभाग लुंगा । प्रधान मंत्री का विभाग ग्राखिर में लुंगा। घर मंत्री जी का हमारे सदन में वयान हुम्रा है कि उन्हें मालूम नहीं कि राजस्थान में विधान सभा के 93 सदस्य जो यहां ग्राए थे, वे विधायक थे या नहीं थे, उन्होंने गिना नहीं। यह दिल्ली की फोटो है। जब मैं कल जयपूर था तो वह जो 93 विधायकों की फोटो दिल्ली में ली गई थी, उनको गिन कर सब पर नम्बर लगा दिया । इसको सदन के सभी सम्मानित सदस्य देख लें । मैं इसको श्रापके द्वारा मंत्री जी को भेज दंगा कि वे भी गिन लें। क्या बात है, कितने हम ग्रसत्यवादी हो गये हैं कि तनिक भी कोई अंगुली छुटती है बड़ा से बड़ा झठ, बड़ा से बड़ा ग्रसत्य बोल देते हैं। मंत्री महोदय जरा जनतंत्रीय मस्तिष्क बनाएं और असत्य भाषण करके सदन में न ग्राएं। कल जब मैं जयपुर में था, तो मैं समझता हुं करीब साठ सत्तर हजार की जनता ने फैसला किया कि अगर राष्ट्रपति महोदय का शासन जयपुर से हटता नहीं है, तो जनता को जो कुछ भी कुर्बानी करनी होगी, वह करेगी। इतना ही नहीं श्रीमन, जयपूर में जो गोली चली है, जिन, जिन लोगों को गोलियां लगी हैं, उनका भी चित्र लाया हूं जरा देखा जाय।

पंडित स्थाम सुन्दर नारायण तन्खा : यह राष्ट्रपति भवन का चित्र तो नहीं है।

श्री राजनारायण : श्री श्रटल बिहारी वाजपेयी जिस बंगले में रहते हैं, वहां जो 93 विधायक श्राए श्रीर वहां से राष्ट्रपति भवन चले, उन्होंने श्रपना यह फोटो लिया श्रीर और इस फोटो को लेकर गये । उनका चित्र है, उनकी शकल है । कोई श्रंधा श्रादमी भी देख सकता है कि ये विधायक हैं कि नहीं है । इसलिये में इसको साथ ले श्राया हूं।

श्री नेकीराम : हो सकता है, ये चाय पीने के लिये गये हों। श्री राजनारायण : अब हमारा वहना यह है कि कारण क्या है कि राजस्थान में आज भी राष्ट्रपति का शासन हो। अब कहा जा रहा है, वहां पर आज उत्तेजना क्यों है, तारीख 15 को श्री सम्पूर्णानन्द वहां से राज्यपाल के पद से अलग होंगे। वहां पर लोक सभा के भूतपूर्व अध्यक्ष महोदय जायेंगे, अब वे जाकर वेरीफाई करेंगे। क्या वेरीफाई करेंगे जब एक चीज राष्ट्रपति के सामने वेरीफाई हो चुकी, जिनका फोटू यहां मेरे पास है, उनके सिगनेचर्स हैं। You go and count them. They are 93 they say; their signature is there.

इसके बावजूद मंत्री महोदय को इतनी हिम्मत हो कि सदन में श्राकर कह दें कि हमको पता नहीं। हमारा माथा उस दिन ठनका और मैंने सोचा मैं श्राज इस सदन में सत्य का प्रकाशन करूंगा ।

जिस दिन 70 लाख रुपये के मिलिटरी के लिये टायर खरीदने की बात हुई थी तब चव्हाण साहब से हमने कहा । हमारे एक दोस्त ने पहले खत लिखा और चव्हाण साहब को बताया कि मिलटरी के टायर मत लो क्योंकि ये टायर खराव हैं। मगर थोड़ी देर बाद हमे खुशी हुई कि चव्हाण साहब ने इस बात को कबल कर लिया कि यह सही है कि फलां भ्रादमी भ्राया था उसने हमें बताया। हमने पूछा आप रोक क्यों नहीं पाए, चव्हाण साहब । उन्होंने कहा मामला इतना बढ़ गया था कि हम रोक नहीं पाए, हमारे विभाग की ग़लती है ही। तो ये ग़लतियां क्यों हैं। रावण सत सुझाव को मानता नहीं है, वौरव-पांडवों को हक देता क्यो नहीं है, कांग्रेस पार्टी सर्वसम्मति से राष्ट्रपति का चुनाव कराती क्यों नहीं है। सबके पीछे एक बुद्धि है एक दिमाग है-वही अहंकार, वही घमंड और मैं चाहं श कि हमारे माननीय पंत जी उस घमंड के दोष के दोषी न हों क्योंकि मैं उनकी इज्जत करता हं। जो हमारे पास यह विधेयक है इसमें कहा गया है कि टैक्स स्ट्रक्चर वही

# [श्री राजनारायण]

रहेगा । टैक्स स्ट्रक्चर वही क्यों रहेगा ? में त्रो ।ोविन्द वल्लम । तजी जो हमारे उत्तर त्रदेश के सम्मानित और ब्रादरणीय मुख्यमंत्री रह चुके हैं उनकी कुछ राय बताऊंगा और चाहंगा कि हमारे मिव, लेट पंत जी के उन भाषणों को पढ़ डालें। उत्तर प्रदेश में विकी कर लगाने की वात आई। शराबबंदी योजना चल रही थी ग्रौर उसका जो प्रिएम्बल है विकी कर जो है वह पसंद नहीं करते। हमें चाहिये डालटन को पहें, किसी अर्थशास्त्री को पढें। विकी कर हमेणा रिग्नेरिव टाइप ग्राफ टैक्पेशन माना गना है क्योंकि बिकी कर का प्रभाव खरीदने वाले पर पड़ता है, दुकान-दार पर नहीं पड़ता है । श्रसल में उसका नाम है खरीद कर, पड़ गया है बिक्री कर । इसमें लिखा है कि गराबवन्दी होने से जो खजाने में कमी आयेगी उसकी पूर्ति के लिये ही कुछ ऐसी चीजों पर बिकी कर लगाया जायगा जो मौलिक ग्रावण्यकताग्रों की पूर्ति नहीं करतीं। बाध्य हो कर के, मजबर हो कर के बिकी कर थं.डे से ब्रार्टिःल पर लगेगा । मगर वह विक्री कर एक ग्रामदनी का सबसे बड़ा जरिया वना दिया है इस कांग्रेस सरकार ने । थोडा सा समझ लें हमारे पन्त जी । कुछ परिवार हैं जिनकी समान ग्रामदनी है, मगर परिवार में संख्या ज्यादा जिस के पास है उसी पर विकी कर का बोझ ज्यादा पड़ेगा। इस साधा-रण सिम्पिल सी बात को ग्राज कांग्रेस सरकार नहीं समझ रही है । इसलिये ऐसा विधेयक जिसका टैक्स स्टुक्चर वही हो, जिसका इन्कम टैक्स का तरीका वही हो, उस विधेयक को यहां पास करना ग्राज की भारतीय आत्मा के साथ धोखा ग्रौर गद्दारी करना होगा ।

उपसभाष्यक्ष (श्री महाबीर भागव) : राजनारायण जी अब आपको सोचना पड़ेगा कि क्या बोलना है। 20 मिनट रोचके हैं।

श्री राजनारायण : यह बीस मिनट हमारा ही न लिया जाय।

उपसभाध्यक्ष (श्री महाबीर भागंव) : देखिये दो घंटा ग्रलाटेड टाइम है इस बिल का । इस पर दस मेम्बर मेरे पान बोलने वाले हैं। तो कैसे ग्रापको 20 मिनट से ज्यादा दे सकते हैं, श्राप ही बतायें ?

श्री राजनारायण : श्रीमन्, मेरी ग्राप से प्रार्थना है कि थोड़ा समय इसके िये ग्रीर बढ़वा दिया जाय ।

उपसभाष्यक्ष (श्री महाबीर भागंव) : खैर आप को पांच मिनट मैं और देता हुं, उसमें ग्राप खत्म कीजिये।

श्री राजनारायण : श्रीमन यह बीस मिनट हमारे नहीं हुये। बीस मिनट में वह ओ प्रेसिडेंशियल एलेक्शन के बारे में चचा हई, उसके हये।

उपसभाष्यक (श्री महाबीर भागंव) : इसीलिये पांच मिनट ग्रौर दे रहा हूं।

श्री राजनारायण : नहीं, नहीं ऐसा ग्रनर्थन हो।

उपसभाष्यक (श्री महाबीर भागंव) : ग्राप चन लीजिये कि ग्राप क्या बोलना चाहते हैं।

श्री राजनारायण : मैं एक बात ग्रीर कहूंगा। फिर से आप गौर करें, अभी कोई देर नहीं है। 1896 श्रौर 1901 ये दो तिथियां हैं । 1896 ग्रौर 1901 इन दो तिथियों में श्रफीका में गांधी जी को भेंदें मिली थीं। उसमें से 50 गिनी का एक हार था। वह कस्तूरबाजी के लिये मिलाथा। सब का गांधीजी ने ट्रस्ट बनवा दिया था भीर उसमें गांधी जी ने लिखा है, मैं उन्हीं के शन्दों को कोट कर रहा हं:

'मैं इस निश्चित मत का हूं कि समाज सेवकों को जो भेटें मिलती हैं, वे समाज की निधि हैं, वे उनकी निजी निधि दहीं हैं।'

इसी के साथ-साथ मैं गांधी जी का एक वाक्य और पढ़ता हूं कि सुधार की गरंज होती है खुद सुधारक को । जो सुधारक है उसी को सुधार की गरंज होती है कि वह सुधार करे, चाहे लोग उसकी कुछ सुनें, चाहे उसकी जिन्दगी जोखिम में पड़ जाय, चाहे उसका तिरस्कार हो । इसलिये सदन के सम्मानित सदस्य इस बात को समझ लें कि मैं प्रयने को सुधारक समझता हूं । यहां कितना ही हमारे मार्ग में सरकारी पक्ष के लोग रोड़ा डालेंगे उससे मैं विचलित नहीं हूंगा । श्रीमन, यह मैं यहां सदन की प्रोसीडिंग को पढ़ रहा हूं । हमने प्रधान मंत्री जी के बारे में कहा था हीरे के बारे में । तो प्रधान मंत्री जी ने कहा है 3 दिसम्बर 1966 को :

"किंग आफ सऊदी अरेबिया ने एक हीरे का हार मुझे दिया था और वह उसी समय रिजर्व बैंक को दे दिया गया।"

यह साफ कहा है उन्होंने । फिर इसी सदन में 3 दिसम्बर को बेगम ग्रनीस किदवई ने कहा :

"सोने का हार हो या हीरे का हार हो या जेवरात हों वह पंडितजी के घर पर जा कर एक हफ्ता तक हर आदमी देख सकता था। एक हफ्ता बाद जो उनको प्रिजेंट वर्गेरह होता था वह खजाना में दाखिल हो जाता था . . ."

ये दो हमारी राज्य सभा में बयान हो चुके हैं। अब मैं हैरत में हूं जब मैंने लोक सभा की प्रोसीडिंग देखी है। वहां पर प्रधान मंत्री ने यह कहा है कि 1955 में हमको हीरे का हार मिला था और 1958 के अप्रैल में जब मोरारजी भाई बित्त मंत्री हुए तब वह हीरे का हार रिजर्व बैंक को भेजा गया। पहले कहा गया उसी समय, तत्काल, फौरन और धुक सदन की सम्मानित सदस्या कहती हैं कि

हफ्ते भर जवाहरलालजी के निवास स्थान पर उसका प्रदर्शन होता है। मगर न एक हफ्ता है, न उसी समय है, न फौरन है, तीन साल तक वह हीरा पड़ा रहा। 1955 में मिला था और 1958 के ग्रप्रैल में रिजर्व बैंक में भेजा गया। खदा जाने वह हीरा कौन भेजा गया, कौन नहीं भेजा गया, क्या भेजा गया, क्या नहीं भेजा गया । मैं कहना चाहता हं कि क्या यह प्रधान मंत्री शद्धतः सदन का अपमान नहीं कर रही हैं। प्रधान मंत्री शद्धतः सदन का ग्रपमान करें, मैं कंटेम्प्ट ग्राफ हाउस, इससे बढ कर कंटेम्प्ट ग्राफ हाउस पालियामेंटी हिस्दी में किसी प्रधान मंत्री ने दुनिया में नहीं किया होगा । इसलिये मैं कहता हं कि उसी प्रधान मंत्री के शासन में वित्त मंत्री आ कर के रख रहे हैं विधेयक, उसके बारे में मैं क्या कहं।

श्रीमन, सवाल जब उठा है तो उसका समिचित जवाब होना चाहिये । इधर उधैर गोलमाल करने से कोई समस्या का समाधान नहीं होगा । सवाल साफ उठा है श्रीर सारे का सारा रिकार्ड देखा जा चका है और सम चीजों वेरीफाई भी हो चुकी हैं। मैं आज भी कह रहा हं कि सार्वजनिक ढंग से कहा जा रहा है कि जो 7 जनवरी को पन्न लिखा गया दिल्ली से उसमें साफ कहा गया है एम ० ग्रो • मथाई की तरफ से। एम ० ओ ० मथाई कैसे आदमी हैं, इससे हमें मतलब नहीं है क्योंकि जो सदन में आ करके अपनी सफाई न दे सके. उसके बारे में संसदीय व्यवस्था है कि कुछ कहना नहीं चाहिये। जो सदन में हो ग्रौर ग्रामने-सामने बात कर सकता हो उसके बारे में कहा जाय। तो एम ० ओ ० मथाई के बारे में हम कुछ कहना नहीं चाहते कि वह कैसे कादमी हैं, मगर मैं उसकी ईमानदारी की तारीफ करूंगा कि जब हमने यह पन्न भ्रपने चेयरमैन को भेजा, तो उसने चेयरमैन साहब के सामने दो बार जा करके कहा कि हां हमारा पत्न है। पहला सिगनेचर वाला नहीं था, दूसरा सिगनेचर वाला था श्रीर श्री राजनारायण

उसने कहा कि हां, यह हमारा सिगनेचर है, हमने यह पत्र लिखा है। तो सारे का सारा अर्थ इसमें या गया और उसने सीधे सीधे पव में लिखा है

Finance

उपसभाध्यक्ष (श्री महाबीर भागव): राजनारायण जी, अब आपका टाइम हो गया । 25 मिनट हो गये । श्रव श्राप जो बोलेंगे वह िहाई में नहीं जायेगा।

श्री राजनारायण: तो श्रीमन, ठीक है, ग्रगर ग्राप यही चाहेंगे तो ग्रापसे हम लड़ेंगे तो नहीं ।

उपसमाध्यत (श्री महाबीर प्रसाद भागंव) : मेरी कठिनाई आप देखिये । दस ब्रादमी हैं ब्रीर 120 मिनट का टाइम है। तो श्राप को कैसे ज्यादा टाइम दे दूं। जो श्राप बतायें में उसको करने को तैयार हूं।

श्री राजनारायण : मैं ग्रापसे इतना ही निवेदन करना चाहता हं . . .

उपसभाध्यक्ष (श्री महाबीर भागव) : कोई एक ग्रादमी तो हाउस का सारा टाइम नहीं ले सकता ।

श्री राजनारायण: कोई हम दूसरी बात बोलते तो शायद हम को समय मिलता ।

उपसभाष्यक्ष (श्री महाबीर भागव) : ग्राप बोलते तो जरूर मिलता । लेकिन ग्रव तो 25 मिनट हो गये कहां तक श्चाप को ग्रलाऊ करूं।

श्री राजनारायण: श्रीमन, एक व्यवस्था इस सदन में हमेशा के लिये हो जानी चाहिये ताकि आपको बोलना न पड़े। आप यहां पर दो बत्ती लगाइये रैंड । जिसका पांच मिनट जब समय बाकी रह जाय तो लाल बत्ती जला दी जाय।

उपसभाध्यक्ष (श्री महाबीर भागंव) : पांच मिनट पहले मैंने बता दिया था आपको ।

श्री राजनारायण : उतना तो ग्राप जब जोर से कहते हैं तो मैं डर जाता हूं ग्रीर मूझ को जितना कहना होता है, वह मैं कह नहीं

उपसभाध्यक्ष (श्री महाबीर भागव) : आप का टाइम हो गया है !

श्री राजनारायण : श्रीमन, हमें पांच मिनट ग्रीर दे दीजिये।

उपसभाष्यक्ष (श्री महाबीर भागंव) : अच्छा, दो मिनट में आप खत्म कीजिये । दो मिनट के बाद टाइम नहीं दुंगा ।

श्री राजनारायण : ग्रच्छा दो मिनट में ही मैं इसे पढ़े देता हं।

श्री शेर खां (मैसूर): वाइस चेयरमैन साहब, क्या आनरेबिल मेम्बर पेपर पढ सकते हैं जो खिलाफे उसूल है !

श्री राजनारायण : हां पेपर पढ़ सकता हूं श्रीर पढ़ रहा हूं। भ्रगर भ्राज समय नहीं मिलेगा तो कल समय निकाल कर पहुंगा:

"Anyway, nobody is a lowed to keep any gift from a foreign dignitary or a foreign government costing more than Rs. 200, unless one is prepared to pay to the Government of India the entire market price of the gift."

यह कहा गया है कि रूस की सरकार से जब श्रीमती इन्दिरा गांधी को सेबिल कोट मिला. तो उस कोट को भी उन्होंने ग्रपने पास रखा। उनके ऊपर चार्ज लगा हुआ है कि :

- "(1) Rs. 25,000 for the purchase of land in her name near Qutab Minar;
- (2) Rs. 17,000 for the purchase of a Dodge Station Wagon;
- (3) The entire expenses covering the trip of herself and her two children abroad (travelling by the Polish luxury ship. s.s. "Batory" to Europe) to Europe in 1953 and re-

- (4) These and similar items can be verified from her two bank accounts; 2 pearl necklaces, ear lobes and ring studded with pearls (Indira has not included these in the list of jewellery in her Wealth-tax returns);
  - (5) A silver cutlery set for 12;
- (6) A German cutlery set for 12 (modern design);

Indira cannot palm off and of these to her father and grandfather who died long ago. Neither can she for very obvious reasons put any of these on her late husband.

When the Finance Minister, Sachindra Chaudhuri, advised Indira to use a small Government car in the interests of economy, she promptly had a new Hindustan car bought at Government expense exclusively for her trips to Parliament House (to impress MPs) and retain the newly imported provocative air-conditioned American luxury car for her other travels. That is her conception of economy."

THE VICE-CHAIRMAN (SHRI M. V. BHARGAVA). You have to resume you; srat now.

श्री राजनारायण: तो मैं चाहूंगा कि जिस मुल्क में इस तरह की प्रधान मंत्री हों, उस मुल्क में कोई भी विधेयक श्राये, तो देश की जनता को उठ कर, खड़े हो कर कहना चाहिए कि उसको नहीं चलने दिया जायगा, जब तक कि उनका इस्तीफा न हो, उनका पतन न हो।

श्री रामकुमार भुवालका ( पश्चिमी श्रंगाल ): उत्तसमाध्यत महोदय, वित्त मंत्री महोदय ने जो बिल पेश किया, उसके सम्बन्ध में कि छ सुवाव देना चाहता है। पहला

सुझाव यह है कि हमारी सरकार मिलाई, रूरकेला, दुर्गापुर, फर्टिलाइजर ग्रीर एलाय स्टील जैसे बड़े-बड़ें कारखाने चलाती है । इन बड़ें-बड़ें कारखानों में 1964-65 में 21.45 मिलियन का फायदा हम्रा । उसके स्थान पर 1965-66 में 16:66 मिलियन का नुकसान हुआ। इस वर्ष 38'10 मिलियन का नुकसान रहा। इसमें ब्याज ग्रीर धिसाई नहीं है । क्या कारण है कि इतने बड़े कारखाने जहां चलते हों, उसमें ज्यादा से ज्यादा प्रोडक्शन होता हो, बड़ा से बड़ा सेल होता हो, बड़ी से बड़ी पंजी लगी हो, उसके अपर भी नकसान हो ? टाटा तथा इण्डियन श्राइरन में उससे कम रुपये लगें हैं, कम टर्न ग्रोवर होता है. भी उस में फायदा होता है --इसको देखना चाहिए। टाटा और इंडियन श्राइरन डिवीडेंड भी देते हैं। सरकारी कारखानों में डिवीडेंड देना तो ग्रलग रहा, 613 42 मिलियन ब्याज कमाई का नुकसान ग्रीर ग्रलग होता है, अगर ब्याज और धिसाई रखें, तो इतना बड़ा नुकसान होता है। सरकार यह क्यों नहीं सोचती कि दूसरे कारखानों फायदा होता है ग्रौर उसके इतने बड़े कारखाने में नुकसान होता है । क्या वजह है ? अच्छे ब्रादिमयों की सलाह लें। दूसरी बात यह है कि इनमें प्रोडेक्शन अल्छा होगा, तो फायदा भी होगा, उसमें टैक्स कम होंगे । इसलिए मेरा सुझाव यह है कि इस पर बहुत ज्यादा ध्यान दें---बजाय दूसरी बातों पर ज्यान देने के--ताकि टैक्स न बढाने पढें, जिसका सारा बोझ जनता पर पड़ता है । कारखानों में न्कसान हो जाय, यह सरकार के लिए शोका की बात नहीं है।

सहज में यह सुझाव दिया गया कि कार-खाने वालों को लाइसेंस नहीं देने चाहिये ग्रीर देने चाहिये तो बहुत कम । जहां पर गड़बड़ी हो, जहां ग्रच्छी तरह से काम न चल रहा हों, उसको देखना चाहिए, लेकिन कारखाने न हों, यह हमारे देश के लिए बहुत बुरी बात होगी ।

### [श्री रामकुमार भुवालका]

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जिने कारखाने खुल सकें, खुलने चाहिएं। इसमें नाम का सवाल नहीं है, किसी को भी लाइसेंस दें, रोकें नहीं। जो दिया हुआ है, वह अगर कारखाना नहीं खोलता है तो उसका लाइसेंस दूसरों को दे दें, लेकिन कारखाने जरूर खुलने चाहिए।

दूसरी बात है ग्रनाज के सम्बन्ध में। हमारे यहां ग्रनाज की कमी है, जनसंख्या बढ़ती जारही है । उसका मिलान कैसे बैटेगा। जनसंख्या घटेगी नहीं, अनाज बढ़गा नहीं, तो काम कैसे चलेगा । सरकार कहती है कि दाम घटायेंगे, लेकिन दिनों दिन दाम बढ़ते जाते हैं। इन तीन महीनों में बनस्पति तेल के दाम कितने बढ़े, दालों के दाम कितने बढ़े, बेजीटेबिल्स के दाम कितने बढ़े --कौन सी ऐसी चीज है, जिसका दाम नहीं बढ़ा। हम सोचते हैं कि दाम घटेंगे, सरकार सोचती है और कहती है कि दाम घटायेंगे, लेकिन दाम बढ़ते चले जा रहे हैं दाम घटने नहीं। पिछले तीन महीने में जो दाम बढ़े हैं, 1966 में जो दाम बढ थे उस से कहीं ज्यादा हैं। दाम घटने वाले नहीं हैं। ऐसी हालत में सरकार को हम सब से यह नहकहना चाहिए कि दाम घटेंगे । हमको यह सोचना चाहिए कि प्रोडक्श बढ़े। जब तक प्रोडक्शन नहीं बढ़ेगा, दाम घट नहीं सकते। जितनी हमारी ग्रावश्यकता है, उससे ज्यादा प्रोडक्शन होगा तब दाम घटेंगे । जितना प्रोडक्शन बढ़ता है, उससे ज्यादा पाप्लेशन बढ़ जाती है - यह रेशो कैसे पूरी होंगी-इसके लिए सरकार को सोचना चाहिए। अगर सरकार नहीं सोचेगी, तो थोड़े दिन में ऐसी परिस्थिति पैदा ो जायगी, जो सम्भाले नहीं सम्भलेगी ।

मतभेदों का जाल बिछा हुआ है। कोई यह विचार नहीं करता कि प्रोडक्शन बढ़ें और दाम घटें, क्वालिटी अच्छी हो। आपस के मतभेदों के कारण, विचारों के संघवों के कारण सारा समय चला जाता है। मैं सरकार को सुझाव दूंगा कि इस पर ज्यादा विचार कर कि प्रोडक्शन तो बढ़े, और चीजों के दाम घटें।

धाज जिनके पास पैसा है, वे भी महसूस करते हैं कि खर्चे बहुत बढ़ते जाते हैं। जिनके पास पैसा नहीं है. उनको कितनी तकलीफ होती होगी, हम यह सोच सकते हैं। जो श्रादमो 50-60 या 70 रुपए कमाता है, उसका फीमनी है, परिवार है, उसकी कैसी गति हो रही है, वही जानता होगा। संसद के सदस्यों को ब्राठ सौ धौर एक हजार रुपया मिलता है, हमें क्या कमी है। जिनको सी पया मिलता है, वे कैसे करते होंगे, वे कैसे चलाते होंगे । एक साधारण ग्रादमी जो दरवान है, जो मजदूर है, उसको 70-80 या 90 रुपया मिलता है। वह सारी गृहस्थी को कैसे चलाएगा । पहले जब 15 रुपए दरवान को देते थे, तो वह बड़ा खुश रहता था, 5-10 रुपये देश भेजता था। ग्राज उसको 90-100 रुपए मिलने के बाद भी वह खश नहीं है । कोई बढ़ाए तो कहां तक बढ़ाए । सबके साथ वाजिब तौर से देखना पड़ता है।

ग्राज ग्रवस्था यह है कि कलकत्ते में, बंगाल में, कारखानों में घिराव चल रहा है। घिराव के कारण वहां पर कारखाने वाले रोके जाते हैं। उसकी वजह से घोडवशन कम हो गया है। इससे बेरोजगारी बढ़ जायगी, बैरोजगारी बढने से और भी तकलीफ बढेगी। इसलिए सरकार से मेरा नम्म निवेदन है कि इस घिराव को जल्दी से जल्दी बन्द करें। मैं नहीं कहता कि मजदूरों को पूरी मजदूरी न मिले । जितनीं मिलनी चाहिए उससे दो पैसे ज्यादा मिले—मैं इसका पक्षपाती है। लेकिन यह घिराव हमारे देश के लिए बड़ा खतरा है । वहां पर जितने छोटे-छोटे कारखाने है, उनमें घिराव चल रहा है। बड़े कारखानों पर घिराव नहीं हुआ है । अगर हुआ है तो बहुत कम हुआ है । छोटे कारखाने वाले घबड़ा रहे हैं। मैं श्रभी 8-10 रोज कलकत्ता हो कर ग्राया। वहां का जो

हाल देखा उस से मालूम हुआ कि वहां प्रोडक्शन बिल्कुल बन्द सा हो गया, लोग बेकार हो जायेंगे । वहां के अधिकारियों को कहा गया, लेकिन उन का मत यह है कि घिराव से फायदा ोगा। मैं भारत सरकार से प्रांना करूंगा कि वह इस सम्बन्ध में जल्दी सोचें, जितनी जन्दी हो सके इस मसले को हल करें, नहीं तो बस्ट-बंगाल की अवस्था अनएम्प्लायमेंट के सम्बन्ध में बहुत खराब ो जायगी। मैं बहुत आपको धन्यबाद देता हूं कि आपने मुझे बोलने का मौका दिया।

SHRI BHUPESH GUPTA; Mr. Vice-Chairman, first of all I should like to deal with a subject which has been referred to here. I have been called an opportunist, and my party and we of the opposition have been called opportunists by a member of the Government. All I would like to say in this connection is this that truth will be out one day; if not today it wi'l be out tomorrow. We are not concerned with individuals here. Presidential and Vice-Presidential elections are matters of State, are important events in the .political system of our country. The party in power at the Centre must know how to handle this delicate yet very important question. Unfortunately Congress Party has not only done it but has failed even to show elementary commonsense in a matter where commonsense was needed. Mr. Vice-Chairman, I regret to say that a solution could not be found because of the unilateral arrogant attitude of some of the leaders of the Congress Party. I am advisedly using the words "leaders of the Congress Party".

SHRI K. C. PANT; Ma<sub>:</sub>< I know who made the unilateral announcement first?

SHRI BHUPESH GUPTA: You may have your chance to say and we will have a Third Reading also. It is true that certain parties in the opposition made two suggestions of names, you

know very well, one for Presidentship and the other for Vice-Presidentship. It is open to anybody to suggest names, most certainly to the op position or the Congress Party or both or all. That does not mean that over a matter like this a solution could not be found or a national decision could not be arrived at. The Congress Party being the ruling party here < the Centre, should have shown '\*-little resilience, some amount of better understanding of the whole problem. That is why our two names are up against those two names. A situation of that kind one would have-liked to avoid. I frankly say that it was possible to avoid it. There were many formu'as afloat even after our names had been suggested and the Congress names were known. Well, in the earlier period also, they did not show an to discuss these formulas or inclination alternative formulas in order to arrive at national, agreed decision over this matter. I speak with some authority. The opposition was quite inclined even at the late hour to discuss this matter. I cannot say whether it is possible now but until this morning"the Opposition was ready, on the basis of certain give and take adjustments in this matter, to arrive at a common solution. The Congress leaders should not say that they did not know what was going on. For example, were-well. I would not sav-many suggestions. Therefore, Mr. Vice-Chairman. let us not be blamed in this manner. I do maintain here and I do say in all seriousnessrigidity and arrogance of some leaders of the Congress Party, by this afternoon we could have easi'y arrived at a solution where practically all the leading parties in the country would have announced their agreed candidates, for Presidentship and Vice-Presidentship. You understand it when I say this thing. I am not discounting the Congress Partif. Obviously, such an announcement would not have been possible if the Congress Party were not satisfied nor would it have been.

[Shri Bhupesh Gupta.]

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possible if we, on the Opposition, were not satisfied. But I do say in all seriousness that there was a basis for arriving at such a solution and the solution was actually hovering at the threshold. But the Congress Party pushed it aside—I very much regret for obvious treasons. You know. I have been in this House and the personnel of this are also involved, for whom I have got personally great regard. Now, we are very sorry for it that it should not have been so. They i shou'd have expressed regret, they should also have been sorry instead of accusing us of opportunism. I am not here to run down the Treasury Benches. Personally I had the impression that some leading members of the Government were very much agreeable to arriving at some kind of understanding. It seems that somewhere else other people were not agreeable and hence, a solution could not be arrived at. I may tell you very frank'y; I would ask myi friends of the Congress Party-today is it proper to view such a matter in the way that you have viewed it in 1962 or in 1957 or in 1952? No. I may inform you that in 1957remember-indirectly, although Congress was in an overwhelming majority! here and in the State Assemblies— Jawaharlal Nehru wanted to find out what would be the reaction of the Opposition parties in regard to the names that he had in mind for proposing for Presidentship and Vice-Presidentship, even at that time. Is it not necessary today to take that attitude a little further and not only sound but enter into mutual consultations so that, wel\ decisions could be arrived at? I hope you will agree there at least that it was necessary. You may blame us, I may blame you. But the fact remains that it was necessary that such consultation up to the last moment if you ask me up to the moment of filing the nominations- should have continued, and the Government would have lost nothing; the "eaders of the Government-here we

are concerned with the leaders of I Government—would not have lost anything in persevering for an effort in that direction because a solution, if you can arrive at it, will compensate all the other considerations that you may have in mind. It will bs . great event in this situation, or in all situations, when your majority has gone down, when in the State Assemblies the strength of the Cong which is unilaterally making) suggestions of that kind, is lower I the strength of the combined strength of the Opposition. You know very well that but for the lead that you have in the Rajya Sabha with an excess of 150 Members, you are hard put to it in getting your Presidential candidate elected, should all Opposition combines everywhere. And besides, what makes you think that all your partymen will vote exactly according to VJOUT whip? Are you not taking a risk? You shou I have thought about it.

SHRI K. C. PANT: No.

SHRI BHUPESH GUPTA: You should have thought about it. In Mr. Yajee's election, many Congress Members did not vote for him for the Rajya Sabha election, although you had an analysis made.

SHRI P. C. MITRA: Will you follow the procedure adopted by Mr. R. K. Jain?

SHRI BHUPESH GUPTA: I may just tell jou, I am not in a spirit of accusation in that way. You made a blunder. I am sorry. Whp. you are on a matter on which I \ to fight you, when I want you t fight me, I would not like to say anything narrows the possibi] of that fight. temperament, am a fighter. Therefore, I liki fight, I like to cross swords with yoi But over this matter, Mr. Vice-Chairman, we of the Opposition did not wish to cross swords if that was possible. If We were to do so, we

doing it much against our will but forced by the Congress Party.

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AN HON. MEMBER: No, no.

SHRI BHUPESH GUPTA: This is what I tell vou. And I would not have said it were it not based on certain solid, unassailable facts which are also known to you.

SHRI M. M. DHARIA (Maharashtra): May we know from the hon. Member what democratic traditions they have created in this country by requesting the Chief Justice of the Supreme Court of India to be a nominee for this Presidential post?

SHRI P. N. SAPRU (Uttar Pradesh): Let us not go into that question because some of us who sit here have to say things which are not very pleasant for this party.

SHRI BHUPESH GUPTA: It is good that this discussion should take place on principle. It is a principle and one may legitimately raise it. I am not saying that Mr. Dharia is asking the question mala fide. After all, we may have genuine doubts; we may have our own conceptions of working of the parliamentary institutions or even of electing Presidents and Vice-Presidents. All that I would Jike to say is; Assuming it is a principle for you, is it such a principle which you will have to uphold at the cost of mighty: great momentous gains in our political life? Yes, you may think that you are against a Justice being brought as something else here. But you will also agree that today, to project an agreed candidate in a situation when eight non-Congress Governments function, when vour majority is lost, when the Opposition and the Government side seem equally almost divided on a national scale, that would have been a glorious achievements on your part.

SHRI M. M. DHARIA: An agreed candidate cannot be one dictated by the Opposition parties. It is not the way.

SHRI I. K. GUJRAL: Horse-trading.

SHRI BHUPESH GUPTA: That is the mentality. We are conscious of our limitations. We know that we cannot dictate to you in the sense that you will listen to our dictation. On the contrary, you are not habituated to listening to us, much less listening to our dictation. You only listen to the American dictation. That is a different

SHRI I. K. GUJRAL: They announced the candidate before you did.

(Interruptions)

SHRI BHUPESH GUPTA: Personally, I do not involve myself in it at all. As the Opposition, Mr. Vice-Chairman, in a matter like this, certainly we are entitled to give opinion and as a ruling party, you should welcome our opinion, you should inspire our thought, you should have sought our coopera-lion, you should invite us, if necessary, by walking an extra mile . . .

SHRI I. K. GUJRAL: You were invited.

SHRI BHUPESH GUPTA: ... to get our support. But you should not say that we cannot give you any opinion. Or when you give an opinion, we should not say that you are dictating. I must say, I know that the attitude of the Prime Minister seemed to be a little reasonable in this matter. Beyond that I do not wish to say anything. After all, we hear all kinds of things. If the reports are correct, then I must say that our attitude seems to be, at least in this matter, a little flexible and reasonable. Once bitten, twice shy—well, like that what, ever the reasons are. But somehow or the other it has not come, and I hope you will understand that you have done a wrong thing.

PANDIT S. S. N. TANKHA: Mr. Gupta, the Opposition has gone much

[Pandit S. S. N. Tankha.]

further than giving advice. It has put up its candidates.

SHRI BHUPESH GUPTA: We did put up candidates. You did not put up candidates because you are quarrelling amongst vourselves whether it will be X or Y. Who does not know that your President held one view and ^ your Prime Minister held another view? It was common knowledge in the lobby. Do you not know that?

SHRI I. K. GUJRAL; I am glad that Mr. Bhupesh Gupta and the Swatan-tras now hold one view on everything.

SHRI BHUPESH GUPTA: At least try to keep your Prime Minister and your President together. Well, Sir, he is trying to provoke me. We conduct all work together in national interest. We work as a collective body so that there is collective bargaining between you and the Opposition. It is good.

SHRI K. C. PANT: May I inform you . . .

SHRI BHUPESH GUPTA: Good. I have created a hornets' nest.

SHRI K. C. PANT: . . . that the Prime Minister and the President collectively made the announcement of the candidate. He will be glad to know that. I share your anxiety. Therefore, I wanted to remove it.

SHRI BHUPESH GUPTA; I am not interested in creating a division. But when this was in the formative stage, when you were thinking aloud, when groups were moving for X, Y, Z even within your Party before somebody announced that he was bowing out of the scene, well things were not so simple as all that, Mr. Pant. You know it very well. All I am saying, Mr. Vice-Chairman, is that it is a regrettable thing. But I do make it clear that even yesterday when the Opposition parties met the nominee of the Opposition Party, after that they

issued a statement. Even in the statement Mr. Masani made it clear that still they would be ready for a concensus over this matter.

SHRI I. K. GUJRAL: Wai Mr. Masani speaking for you also?

SHRI DAHYABHAI V. PATEL: Yes.

SHRI BHUPESH GUPTA: Have you made any such statement? No, never.

SHRI I. K. GUJRAL: Was he speaking for you also?

SHRI BHUPESH GUPTA: Do not try to provoke me. Mr. Masani and I are politically world apart. But if we want an agreed solution, then it means that even with you, whom I want to oust from the country, I will come to an understanding. At least we sit on this side of the House.

SHRI I. K. GUJRAL: Mr. Dahyabhai Patel does not like your touch. Please do not touch him.

SHRI DAHYABHAI V. PATEL: I like his touch and I like your touch also.

SHRI BHUPESH GUPTA; Though we announced that we would fight in the elections, even so I would like to come to an understanding. Mr. Vice-Chairman, that is the attitude, that is the national approach over such matters. I know we have very many things to say over these two posts and so on.

SHRI I. K. GUJRAL: Sir, if Mr. Bhupesh Gupta was interested in a national consensus, he would not have been a party to the announcement of the candidates before the meeting of the Prime Minister. They announced candidates and refused to meet the Prime Minister. Is it on record or not?

SHRI BHUPESH GUPTA: No, no, Mr. Vice-Chairman. If I divulge the truth, then you are responsible for

provoking me to say things, and if your Prime Minister gets angry you should be responsible for it.

Now, Mr. Vice-Chairman, a meeting was settled. But what happened? Slips came in the afternoon saying, "You meet me at 1-05. You meet me at 1-10. You meet me at 1-15". Is that the way? The people thought that all should meet together. A meeting was fixed at 5 o'clock. That meeting was never called.

SHRI I. K. GUJRAL: You never went.

SHRI BHUPESH GUPTA: Well, you are a member of the Council of Ministers. You can enter there any time you like, but we cannot go there. Therefore, it was not called. If that meeting had been called, certainly we would all have been there. We were rtady. In fact, we were expecting ...

SHRI I. K. GUJRAL: The meeting v/as called.

SHRI BHUPESH GUPTA: Why the meeting was not called, Mr. Gujral should know it very well if he is handling  $\mathrm{hi}_s$  portfolio properly. He knows very well that there was trouble in the kingdom of Denmark.

They themselves were not coming to an agreement. And the poor Prime Minister. What was she going to tell us when she could not settle her own problems with her own people? (Interruption.) You wanted X and somebody wanted Y. It happened li!:e that. Somebody wanted the status quo. Somebody wanted promotion. All these things went on, as you know very well. You had a great difficulty. But do not blame us for not going to the meeting.

SHRI I. K. GUJRAL: Opportunists never differ.

SHRI BHUPESH GUPTA: You call us opportunists!

SHRI DAHYABHAI V. PATEL: Everybody knows who the opportunists are.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, Mr. Gujral is calling me opportunist. Wonderful thing on earth. Well, Mr. Gujral, I will not say anything. You are a young man. I wish you well. I can say if the definition of opportunism in the Congress dictionary  $i_s$  that we do not adjust to their convenience all our life, we must be opportunists.

SHRI I. K. GUJRAL: No, I am quoting "opportunists" as defined by Karl Marx and by Lenin.

SHRI BHUPESH GUPTA; I am glad that at least you are not talking about the Jan Sangh; you are talking about Karl Marx. Good thing, Mr. Gujral. In your off time, in the inter-Session period, you read Karl Marx and other things and next Session you ask questions on this.

Therefore, I want to conclude that subject by telling hon'ble Members here, over that matter we did not seek controversy, over that matter we sought a national agreement and an agreed solution. Over that matter we were anxious to have a unified candidate, acceptable to all sides. In the nature of things today, you cannot have just one side pushing it. Mr. Vice-Chairman, if somebody has proposed some name and others have proposed another name, what happens in such a situation? All sit together to discuss, to arrive at, somehow or the other, an agreement on such name or a substitute name or at some such thing, or an adjustment of name, or adjustment of position. Many things could be done. But they have done nothing. I am very sorry for this controversy. They have forced this controversy which we did not want. When we want a controversy we do not fight shy of it. We ask for it. We encourage it. But here, I must tell you, we wanted a good, agreed solution. And before I conclude, I do maintain, Mr. Vice-Chairman, I know your

[Shri Bhupesh Gupta.] views in personal capacity. I do not wish to embarrass you.

SHRI K. C. PANT: May I only ask him if he is' really sincere about wanting to arrive at an agreed solution, would it not have been proper for the Opposition to meet the Congress and try to work out a solution before announcing the name so that i\* does not make matters more difficult'

SHRI BHUPESH GUPTA: Again '. am provoked to say something. A letter was written. Now it is out in the press saying that a meeting be called. Let the Prime Minister and the Congress President come. The letter was written making this sugger. tion.

SHRI T. K. GUJRAL: After the announcement, Sir, there was a letter. Does he know this thing or does he not want to tell the truth that instead of meeting the Prime Minister they chose to-get together, dictating terms, wrote the letter, announced the candidates and then said, "Now take it or leave it". We are out for consensus". Is it horse-trading or consensus?

SHRI BHUPESH GUPTA: Mr. Vice. Chairman. assuming that we are very bad, for argument's sake, suppose we say that we are prepared for a consensus despite our names, is it not your responsibility all the more so when you have not announced the names, to have consultations? You did not do so. As far as my party is concerned. I can tell now for my party . . .

SHRI I. K. GUJRAL: Sir. his leader. Mr. Masani, went to the Prime Minister and said that he would consult his fellow members and come back to her. Instead of that, they got together and wrote the letter.

SHRI BHUPESH GUPTA: I am rather surprised.

SHRI RAJNARAIN: Why do yom bring the Prime Minister, here?

SHRI BHUPESH GUPTA: He says "my leader, Mr. Masani". Mr. Masani is not my leader. He is my colleague in Parliament not my leader. We sit opposite.

SHRI DAHYABHAI V. PATEL: He is an honourable colleague.

SHRI BHUPESH GUPTA: Yes. honourable colleague.

SHRI 1. K. GUJRAL: No honourable.

SHRI BHUPESH GUPTA: All are honourable colleagues here. Even Mr. Gulzarilal Nanda, when he detained us, was an honourable man. Therefore, for the purpose of Parliamentary proceedings all are honourable colleagues; even the most dishonourable man is honourable man. You know it very well. And if the Treasury Benches do not know it better, who knows it better?

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): What about adjustment of time now?

SHRI BHUPESH GUPTA: I would finish, Mr. Vice-Chairman. I can tell you that as far as our party is concerned, even with this thing we would have gone the fullest length in order to acquire an agreed solution to this problem on the basis of the realities as they were. Obviously, an agreed solution presupposes satisfaction of both sides and I am convinced from my talks with my colleagues of the Opposition that they were also equally keen on arriving at an agreed solution by making certain adjustments, by ordering and re-ordering the thing, if that is possible. But nothing of the kind was acceptable to them. The blame is on you. I leave it at that . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shall we leave it at that?

SHRI BHUPESH GUPTA; No more on this subject.

THE VICE-CHAIRMAN (SHRI *U. P. BHARGAVA*): There is no other subject now.

SHRI BHUPESH GUPTA: One or two things more. I had no intention of speaking on this subject, but Shri Gujral and others raised it. as far as judiciary is concerned, the point raised is not a fundamental point. It is a matter of convention. Conventions have to adjust to the realities of the situation. Convention is not a dogmatic concept. But even that convention has not been adhered to, because the Congress can get a judge to become a Minister, they could make a judge an ambassador, they can ask a Chief Justice to retire or leave the post to become a Minister. All these things have happened . . .

SHRI DAHYABHAI V. PATEL: The judge and the accused can be in the same cabinet

SHRI K. C. PANT; Did you approve of all the appointments of all the judges? That is the point.

SHRI BHUPESH GUPTA: Will you leave the Congress if I say?

SHRI K. C. PANT: I want to know your opinion.

SHRI BHUPESH GUPTA: It does not lie in your mouth to say. One must not blow hot and cold . . .

SHRI I. K. GUJRAL: Has the wisdom dawned o<sup>11</sup> the Member now that flerhaps we were right?

SHRI BHUPESH GUPTA: They are talking about principle. Sachin-dra Chaudhuri was defeated in the election and he is being sent as High Commissioner in London. What kind of principle is it? Defeated Congress candiates are made Governors. What kind of principle is that?

SHRI I. K. GUJRAL: Is he implying that we have no principles and,

therefore, he does not want to have any principles himself also?

SHRI BHUPESH GUPTA: I say the Congress people should be the last persons on earth to talk about principle, real or imaginary, Mr. Vice-Chairman, I leave the sorry episode at that. Now I come to where we differ with Mr. Masani.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta I might tell you that I did not give more than 25 minutes to Shri Raj-narain. I will be blamed for partiality if I give you more than 25 minutes.

SHRI BHUPESH GUPTA: No, I am sorry.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am sorry, you, v/ill have to conclude in a minute.

SHRI BHUPESH GUPTA: No. I will conclude in a few minutes.' You should have warned me earlier.

THE VICE-CHAIRMAN SHRI M P. BHARGAVA): I have warned everybody.

SHPI BHUPESH GUPTA: Your consiyS^a'ion I fully appreciate. I was not dying for your warning, but if I ha'-' been warned earlier, I would have controlled myself.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Well, now control yourself.

SHRI BHUPESH GUPTA: Yes, but even if you stop a car, it takes a little time.

I am just coming to a stop gradually.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Not, very gradually, I may say.

SHRI NIREN GHOSH (West Bengal) Let us sit tommorow. We have some other business also.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please finish in two minutes.

SHRI BHUPESH GUPTA; I will cooperate with you. That is why I did not want to say anything on the subject. But Mr. Gujral and others provoked me. So we should not be misunderstood and it is a good thing that we see to-day...

THE VICE-CHAIRMAN (SHRI *M.* P. BHARGAVA): Mr. Bhupesh Gupta, it is a bad thing to be provoked.

SHRI BHUPESH GUPTA: No. Mr. Vico-Chairman, it is glory to you that under your chairmanship, a member of the Opposition has said that they were ready for consensus and agreement even up to the eleventh hour till the time of the filing of the nomination.

Now, I will come to other matters. Now, a fine of Rs. 1.65 crores was im posed on the Bird and Company group of industries, for all kinds of foreign exchange violations and other similar acts. Their head office in India is at Calcutta. Suddenly, on March 12, day of the former Finance the last Minister, Mr. Sachindra Chaudhuri, the fine was reduced to Rs. 45 lakhs. One does not know why it was done, how it was done, especially on the eve of his departure, in this manner. M>\ Sachindra Chaudhuri knew he was going to be defeated. He is a ;n. Having got inverv intelli to the election campaign, he was defeated already. On the last day, he knew that he would be no more in Government position and naturally he did it. First of all, the principal question I raise is: Is it proper for fines to be reduced, leave alone other considerations, presumably on the orders of a Finance Minister when that Finance Minister had been defea'ed in the election and has become, for all practical purposes, functus officio?

Well, this question I put. It is belie in Calcutta circles that this the quid pro quo for the hand:, donations, running into several lakhs, given by the company to our lamented Shri Atulya Ghosh, the Congress Treasurer. Now these are allegation i I agree. These are charges, but wide ly uttered and also believed in honourable men, reasonable Therefore I come to the conclusion that it had been done in order to prevent the new Mini from doing anything, Finance although thl Finance Minister, he knew, would belong to the same party because the election results were out. I deir in this connection a proper enquii i into this whole matter. I demand opening of the entire case. this connection a proper I demand in enquiry into this whole matter. I demand reopening of the entire case. I demand reimposition of the fines and speedy arrangements for its collection. You know, Mr. Vice-Chairman, how in the case of Ram Ratan Gupta, taxes of the order of Rs. 30 lakhs were wri ten off and then th: cas? was Here is a fit case for reopee reopen ed. Twenty or thirty Members of the Lok Sabha submitted a 'memorandum to the Prime Minister . . .

SHRI P. C. MITRA: You must say "including some Congress Members."

SHRI BHUPESH GUPTA: All Members are Members and hon. Members to me, whether of the Congress or of the Opposition.

Now, Mr. Vice-Chairman, I must invite your attention to the deliberations of the Federation of the Indian Chambers of Commerce and Industry It seems that they have launched a strong offensive in order to get tax exemptions, in order to get imports liberalised, and in order to do away with whatever curbs—little curbs—we have on their operation. On the one hand, we have the report on the Birias regarding licences and on the other

hand, we have, ki the newspapers, today a report of the deliberations of the Federation, in which a big offensive has been launched. Mr. Vice-Chairman, I warn the country against this kind of thing. It seems that the Congrtss Party is in a more close touch with them because they have paid heavily for the elections. Having got their men in high positions, including the Cabinet, at their own business level, they have developed a strong offensive in order to pressurise the already over-pressurised Government in this matter.

Hnance

Now I shall invite your attention to a speech made by Shri M. C. Setalvad, a former Attorney-General, in Madras on the 9th of this month where he has demanded the abolition or cancellation of those provisions in the Constitution which enable detention without trial, which curtail fundamental rights. He has<sup>1</sup> also demanded and made out a strong case for the deletion of those provisions under the Emergency which come in the way of fundamental rights and lead to a kind of what he describes as a Constitutional dictatorship. One or two things I will read and then sit down. One or two lines I shall read:

"The majority of the Supreme, Court having decided against the petitioners who had challenged the validity of the Amendment to the Constitution, Mr. Setalvad wondered why the court declared 'that hereafter the count would regard all amendments of the Constitution made by Parliament doing away or abridging the fundamental rights to be invalid'."

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You give the name of the paper and the date. Everybody will read it.

SHRI BHUPESH GUPTA: It is 'The Indian Express', Monday, April 10th. I am little panicky.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Please wind up now.

SHRI BHUPESH GUPTA: You took away a few seconds. It is a good thing. Your interruption was quite good.

Bill, 1967

"Parliament is called a constituted body and not a constituent body" remarked Mr. Setalvad."

He pointed out the powers of the Parliament to amend the Constitution and iustified it.

'One cannot help referring to some constitutional provisions which regarded by many as a blot on our Constitution. I am referring to the provisions relating to . . . "

THE VICE-CHAIRMAN (Shri M. P. BHARGAVA): You are wasting your energy. Everybody has read it.

SHRI BHUPESH GUPTA: Have you come to the conclusion that what is read outside should not be read here. Then there shall be great ignorance. Even Mathai's letter is read here. I think Mr. Setalvad Is mor« important than Mathai.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am not objecting on the personality. I am objecting only because it can be read by others.

SHRI BHUPESH GUPTA: Coming to Mathai, I will have to say -----1 read that letter-it is written in the style of blackmailer. Wonderful letter—that letter.

SHRI RAJNARAIN: The letter is there. Let there be an enquiry.

SHRI BHUPESH GUPTA: It should be enquired into.

SHRI RAJNARAIN: Let it be found out who is a blackmailer *Interruptions* whom . . .

(Interruptions)

SHRI GUPTA: I am not saying about the charges.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You are wasting time.

Finance

SHRI BHUPESH GUPTA: I am fully in sympathy for the cause of justice of my friend but Mr. Mathai is a bit too much for me to swallow.

"But under the present circumstances, a substantial body of opinion in this country took the view that the time had arrived for erasing these provisions from the Constitution. Preventive detention without trial is contrary to the rule of law."

I do not wish to say anything. You have been good enough to give me time but you are also, Mr. Vice-Chairman, I fe., very much interested in what I was telling about the Presidential election and the Vice-Presidential election. You have been partial to yourself because when I said what you liked at that time you did not disturb me. You were good. But I say you have done great justice to me but having done justice in the beginning to me, is it not better to continue it a little later? Therefore I say, this Finance Bill is there. I have only touched on a few things.

Before I sit down. I will make one request. Now that the Chief Ministers'. Conference had been held here on the question of food and agriculture, I hope you will give direction to the Minister of Food and Agriculture to make a statement on the results

of that Conference. It is construe tive suggestion. It is for you to consider. The House is going to adjourn tomorrow. Therefore it is in the fitness of things that there should be a statement on the developments ol this nature, the like of which we have not known so far, for the simple reason that so many non-Congress Chief Ministers participated and that statement should be made in the House and we should know from the Centre how the Centre looks at the Conference, how the Centre has handled the Conference and what are the agreed conclusions or where there are differences, if any. It is all thai I say.

Bill. 1967

Again before I sit down I will say that as far as the Government is concerned, it is rickety Government, shaking all the time, it does not know how long it will last. I hope in the period ahead, it shall recuperate a little and get a little vitamin in order to sustain itself a little better.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I hope what Mr. Gupta has suggested' will be carried to the Food Minister.

The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at twenty-five minutes past five of the clock till 11 A.M. on Tuesday, the 11th April, 1967.